



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

1029/OA No. 301/Satyapal Singh/2022

दिनांक
Dated

14-02-2022

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.- Compliance to the direction issued on 02.08.2021 by Hon'ble National Green Tribunal in O.A. No. 301/2020 Satyapal Singh Vs State of Uttar Pradesh.

Sir,

With reference to the subject mentioned above, Hon'ble National Green Tribunal in order dated 02.08.2021 states :

"..... Let a joint Committee of CPCB, State PCB and the District Magistrate, Shamli review the ground situation by undertaking a visit to the site within one month. The joint Committee may take remedial measures to prevent violation of environmental norms. The Committee may also assess and recover compensation for the past violation following due process of law. The State PCB will be the nodal agency for compliance and coordination. An action taken report be filed with the Chairman CPCB for any further direction, subject to the remedies of the parties in accordance with law."

In compliance of order dated 02.08.2021, joint committee inspected the industries on dated 24.11.2021. Inspection report is attached. As per the in question of Hon'ble Tribunal, a copy of joint inspection report has been forwarded to Chairman, CPCB vide this office letter no. 1024/O.A. No. 301/Satyapal Singh/2022 dated 05.02.2022 for further necessary action.

contd...2...

(2)

Kindly find enclosed herewith the Joint Committee Report in compliance of the order issued on 02.08.2021 by Hon'ble National Green Tribunal in O.A. No. 301/2020 Satyapal Singh Vs State of Uttar Pradesh.

Encl. : As above.

Yours faithfully

Ankit Singh
(Ankit Singh)

Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate (Standing Counsel), Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.


Regional Officer



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR
 6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं० 1024/आइएच/301/सत्यपाल सिंह/2022
 Ref. No.

दिनांक
 Dated 05-02-2022

सेवा में,

अध्यक्ष
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 नई दिल्ली।

विषय- मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 301/2020 सत्यपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक 02.08.2021 के सम्बन्ध में।

महोदय,

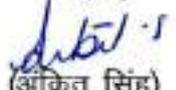
कृपया उपरोक्त विषयक अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 301/2020 सत्यपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक 02.08.2021 के सुसंगत आदेश निम्नवत् हैं :-

"..... let a joint Committee of CPCB, State PCB and the District Magistrate, Shamli review the ground situation by undertaking a visit to the site within one month. The joint Committee may take remedial measures to prevent violation of environmental norms. The committee may also assess and recover compensation for the past violation following due process of law. The State PCB will be the nodal agency for compliance and coordination. An action taken report be filed with the Chairman CPCB for any further direction, subject to the remedies of the parties in accordance with law."

मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 02.08.2021 के अनुपालन में संयुक्त समिति द्वारा दिनांक 24.11.2021 को निरीक्षण किया गया। आख्या संलग्न है। मा० एन०जी०टी० द्वारा दिये गये आदेशों के अनुपालन हेतु इस कार्यालय के पत्रांक 954/ओ.ए. 301/सत्यपाल सिंह/2022 दिनांक 13.01.2022 के द्वारा विधि अनुभाग से अभिमत प्राप्त किया गया। प्राप्त निर्देशों के अनुसार मा० एन०जी०टी० द्वारा दिये गये आदेशों के अनुपालन में संयुक्त आख्या की प्रति आपको सम्बन्धित उद्योगों पर अग्रिम कार्यवाही किये जाने के लिए प्रेषित किये जाने हेतु कहा गया है।

अतः मा० एन०जी०टी० द्वारा दिये गये आदेशों के अनुपालन में निरीक्षण के समय उद्योग में पाये गये, उल्लंघन के क्रम में संयुक्त समिति की आख्या संस्तुति सहित आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

 (अकित सिंह)
 क्षेत्रीय अधिकारी

प्रतिलिपि-

- 1- सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
- 2- मुख्य पर्यावरण अधिकारी (वृत्त-3), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
- 3- विधि अधिकारी-प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को उनके पत्रांक एच71084/विधि/एन.जी.टी. ओ.ए. नं. 301/20/22 दिनांक 01.02.2022 के क्रम में सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

JOINT INSPECTION REPORT OF CENTRAL POLLUTION CONTROL BOARD (CPCB), UTTAR PRADESH POLLUTION CONTROL BOARD (UPPCB) AND DISTRICT ADMINISTRATION, SHAMLI OF (1) M/S UPPER DOAB SUGAR MILLS, SHAMLI, UP & (2) M/S SHAMLI DISTILLERY & CHEMICAL WORKS, SHAMLI, UP IN COMPLIANCE TO HON'BLE NGT ORDER DATED 02.08.2021 IN THE MATTER OF SATYAPAL SINGH (APPLICANT) Vs STATE OF UTTAR PRADESH (RESPONDENT) (ORIGINAL APPLICATION NO. 301/2020)

1.0 BACKGROUND :

- In the matter of Satyapal Singh (Applicant) Vs State of Uttar Pradesh (Respondent) (O.A No. 301/2020) , the Hon'ble NGT Vide order dated 07.01.2021 sought a factual and action taken report from the UPPCB with reference to the violation alleged in Grievance of the applicant in said application.
- In compliance to said orders of the Hon'ble NGT dated 07.01.2021, the State PCB has filed its report dated 26.07.2021 in respect of both the units– (i) M/s Upper Doab Sugar Mills (Sugar Unit), Shamli, UP and (ii) M/s Shamli Distillery and Chemical Works (Distillery Unit), Shamli, UP before the Hon'ble NGT. Based on the observations of inspecting team, show cause notice (SCN) under section 31(a) of Air (Prevention and Control of Pollution) Act, 1981 issued to M/s Shamli Distillery and Chemical Works, Shamli, UP & M/s Upper Doab Sugar Mills, Shamli, UP by UPPCB, Lucknow vide letter no H63362/C-3/Vayu-236/Ka.Ba. Notice/MZN/2021 dated 13/7/2021 & H63363/C-3/Vayu-243/Ka.Ba. Notice/MZN/2021 dated 13/7/2021 respectively).

2.0 ORDERS PASSED BY THE HON'BLE NGT ON 02.08.2021

The inspection report of UPPCB was submitted before the Hon'ble NGT by UPPCB. Based on the submitted report of UPPCB, the Hon'ble NGT directed on 02.08.2021 the following:

"..... Let a joint Committee of CPCB, State PCB and the District Magistrate, Shamli review the ground situation by undertaking a visit to the site within one month. The joint Committee may take remedial measures to prevent violation of environmental norms. The Committee may also assess and recover compensation for the past violation following due process of law. The State PCB will be the nodal agency for compliance and coordination. An action taken report be filed with the Chairman CPCB for any further direction, subject to the remedies of the parties in accordance with law."

3.0 JOINT INSPECTION OF M/s UPPER DOAB SUGAR MILLS, SHAMLI, UP BY CPCB, UPPCB, AND ADM-SHAMLI

In compliance to said orders of the Hon'ble NGT dated 02.08.2021, a joint team of officials from CPCB, UPPCB, and District Administration, Shamli visited the industries – (i) M/s Shamli Distillery & Chemical Works (Distillery Unit), Shamli, UP & (ii) M/s Upper Doab Sugar Mills (Sugar Unit), Shamli, UP & its surrounding areas on 24.11.2021.

During the visit, the distillery Unit i.e. M/s Shamli Distillery & Chemical Works, Shamli was found non-operational. The Distillery Unit operation is closed since 15.06.2021 and modification/augmentation work of MEE and installation of new slop fired boiler was under progress during the visit.

The Sugar Unit i.e. M/s Upper Doab Sugar Mills, Shamli, UP was found operational during the visit. The Sugar mill started its operations on 08.11.2021 for the current crushing season 2021-22. The Sugar mill and its surrounding area was inspected by the joint team & details are following:

A: General Information : About M/s Upper Doab Sugar Mills, Shamli, UP:

1.	Date of Inspection:	24.11.2021
2.	Name of the unit with complete postal address	M/ s Upper Doab Sugar Mills, Shamli (A Unit of Sir Shadi Lal Enterprises Ltd, Shamli-247776, Uttar Pradesh
3.	Spatial Co-ordinates Latitude and longitude (in Decimal format only)	Latitude -29°26'32.57"N Longitude-77°18'51.15"E
4.	Standalone/ integrated (with co-generation) Sugar/ sugar refinery	Sugar Unit
5.	Year of commissioning	1933
6.	License capacity of sugar Mill (TCD)	6250 TCD
7.	Average actual crush rate (TCD)	5958 TCD (Avg . value as per Form RT7(C) for the month of Nov-20, Dec-20, Jan-21, Feb-21, March-21, April-21, May-21.
8.	Consent status & its Validity with date a. Air Consent b. Water consent c. Hazardous Waste Authorization	a) Air Consent valid up to 31.12.2021 (Annexure-I)- & applied for renewal. b) Water consent valid up to 31.12.2021 (Annexure- II) & applied for renewal. c) The Hazardous Waste Authorization is valid upto 26.07.2023 (Annexure-III)

9.	NOC from CGWA & its Validity with date (Expired/ Applied for renewal/First time applied/Never applied)	The NOC of CGWA was expired on 16.05.2020 (Annexure- IV). The NOC of CGWA, Lucknow was applied for renewal on 06.03.2020 (Annexure-V) The NOC from Ground Water Department, UP was also applied on 19.06.2021 (Annexure- VI).
10.	Started crushing in season 2021-22	08.11.2021 (2021-22)
	Stopped crushing in last season 2020-21	15.05.2021 (2020-21)
11.	Operational status during visit	Operational
12.	Name of contact person	Designation
	Sh. Pankaj Agarwal	GM(Production)
	Sh. RK Mishra	GM(EHS & Quality)
	Sh. Amit Kaushik	Manager(Production)

B. OPERATIONAL STATUS:

S.No.	Particulars	
1.	Sources of fresh water	
	a. Bore well	Total Bore wells is 05 no. (03 was operational, 02 was standby)
	b. Flow meter Installation at wells	Yes
	c. Any Logbook maintained	Yes
2.	Fresh water consumption (KLD)	
	a. Sugar plant	From 08.11.2021 to 23.11.2021 , Avg 1275 KLD as per logbook data.
	b. Residential etc.	
	c. Total fresh water Consumption (m3/hr)	
d. Log book maintained (Yes/ No) If any, details to be collected	Yes	
3.	Waste water (effluent generation (KLD)	
	a. Cooling tower over flow	Total Cooling tower over flow= 527 KL Total Cold water drain out = 655 KL
	b. Mills, cooling water drain, Cleaning washing, Misc. uses.	
c. Common/total effluent generation	1182 KLD	
4.	Schematic diagram of ETP	Receiving Tank> Oil Separator > Rori bed Filter> Chemical dosing tank> Zigzag pits> Aeration tank> Secondary clarifier> Dual media filters > Final treated effluent.

5.	Treatment capacity of ETP (KLD)	1600 KLD
6.	Storage of treated Effluent	
	a. No. & size of lagoons	No. of lagoon= 01, Size= 19000 m3 (as reported by Unit)
	b. Retention time	15 days as per sugar charter
7.	Sludge Handling Process:	
	a. Sludge Drying Process	06 no. sludge drying bed available for drying process
	b. Final Disposal of Sludge	Sludge after drying is used as manure for green belt.
	c. Whether mechanical sludge handling system installed	Filter press is not installed
8.	Any Hazardous Substances (Yes/No), if yes, give details. (Quantity & way of Disposal)	Yes, Way of Disposal: lubricant/ used oil is mixed with bagasse & burnt in boiler and partly used for lubrication in hand trollies, gear, elevators, bailing M/c etc.
9.	Mode of disposal (route to reach Ganga)	Treated effluent is given to nearby farmers through pipeline and used for irrigation.

3.1 Observations during the visit on 24.11.2021 by the joint team of CPCB, UPPCB and District Administration, Shamli:

➤ General

1. The Sugar unit i.e. M/s Upper Doab Sugar Mills, Shamli, U.P is engaged in producing white sugar.
2. During inspection, the unit was found in operation with installed capacity of 6250 TCD. The ETP was operational at the time of inspection.
3. The unit has started its crushing operation on 08.11.2021 for current season 2021-22. The Unit closed its operation on 15.05.2021 in the last crushing season i.e. 2020-21.
4. As per Daily Manufacturing Reports (DMRs) provided by the unit, it was observed that on the average actual crush rate (TCD) is **5958** TCD (Avg. value as per Form RT 7(C) for the month of Nov -20, Dec-20, Jan-21, Feb-21, March-21, April-21 and May-21).

➤ Compliance status under Water (Prevention & Control of Pollution) Act, 1974

5. The Unit is having valid Consent to operate (CTO) under Water & Air act and valid up to 31.12.2021. The Unit has applied for renewal on 13.10.2021 of the same.

6. The unit is having ETP with treatment capacity of 1600 KLD for treatment of effluent generated from various sections of sugar mill. The ETP comprises of Receiving Tank> Oil Separator > Rori bed Filter> Chemical dosing tank> Zigzag pits> Aeration tank> Secondary clarifier> Dual media filters > Final treated effluent.
7. The unit has installed flow-meter at ETP inlet pipeline & Outlet pipeline. The inlet flow reading at the times of inspection was 29.83 m³/hr (Totalizer 23171.1 m³).
8. The unit is complying w.r.t. final treated effluent discharge volume norms as the treated effluent generation i.e., 189 Liter/ton of cane crushed as against norms of 200 Liter/ ton of cane crushed.
9. The unit has 01 lagoon having capacity of 19,000 m³ to store final treated effluent. The treated water is pumped for irrigation to nearby factory farm yard and farmer land as per the demand through pipeline.
10. During inspection, it was observed that the ETP was installed outside the premises of the Sugar mill and the untreated effluent is pumped from a sump inside the premises to the ETP through a pipeline. The sump drain is connected to another drain (unit called it storm-water drain) which goes outside the premises. A temporary sliding plate is fixed between the sump drain and storm-water drain routed/going outside the premises. The temporary sliding plate is placed/installed so to avoid any effluent from being discharge into the storm water drain, however, effluent was found in the storm-water drain. The flow in the storm-water drain within the premises was negligible.
11. The lab analysis result of the effluent sample collected from the storm-water drain showed pH-4.4, COD-2653 mg/l, BOD-1435 mg/l and TSS- 927 mg/l and TDS- 4108 mg/l and O&G-50 mg/l. The low pH and high TDS level indicates characteristic of industrial wastewater in the storm-water drain.
12. As per the CTO, the Unit should ensure that no domestic effluent shall be discharged into the storm water drain.
13. The Unit has no STP (Sewage Treatment Plant) for the treatment of sewage water. As per the CTO, the domestic effluent should be treated in the treatment plant and should conform the standard prescribed under E(P)Rules, 1986.
14. The Joint team collected sample from the ETP and drain (inside the premise, shamli drain) and lab analysis results are tabulated as below:

Sample Locations	Parameters							
	Ph	COD	BOD	TSS	TDS	O&G	MLSS / MLVSS	NH3-N
(ETP)								
Inlet	4.7	1245	814	504	1592	-	-	-
Aeration tank	-	-	-	-	-	-	599/ 215	-
Secondary clarifier outlet	7.7	83	24	27	944	-		-
Final Outlet (After tertiary treatment)	7.8	93	23	28	848	BDL		05

Standards as per E(P(Rules), 1986 For Land disposal	5.5- 8.5	250	100	100	2100	10			
Process wastewater collected pit									
Process wastewater (being lift to ETP for treatment)	4.8	1162	699	365	2288	-	--	--	
Drain inside and outside the Unit premises.									
Storm-water drain inside the sugar mill Premises.	4.4	2653	1435	927	4108	50			06
Shamli drain (downstream 3 - 3.5 km from the unit premises)	6.9	336	138	92	1168	-	-	-	19
<i>O&G is Oil & Grease; BDL is below detection limit</i>									

All values in mg/l except pH. The Lab Analysis report is annexed at **Annexure-VII**.

15. The unit has installed Online Continuous Effluent Monitoring System (OCEMS). OCEMS reading w.r.t. pH-7.0, COD- 103.6 mg/l, BOD- 19.0 mg/l and TSS- 23.49 mg/l were recorded during inspection (at time:1.22 PM). The OCEMS is connected with CPCB server.
16. The Unit has maintained logbook for daily bore wells reading & analysis of effluent parameters.
17. About 230 workers /staff resides within the premises and 813 workers attends the mill per day. The Sugar mill does not have any STP (Sewage Treatment Plant) for the treatment of sewage generated daily from the residential Colony and Sugar Mill.

➤ **Compliance status under Air (Prevention & Control of Pollution) Act, 1981**

18. The Unit is surrounded by nearby human population, commercial activities and academic institutions. The Unit has increased the boundary height at Bagasse yard area & covered the bagasse 7mound with green cover. However, the boundary walls height need to be increased and should be more (at least 3 meter) than the height of the bagasse mound so as to avoid any bagasse dust emission to the nearby area.
19. During the visit, water sprinkling was being practised manually by the unit in the Bagasse handling area and storage yard.
20. The unit is having 05 no. of Boilers & capacity of 04 boilers are 25 TPH each & one of 38 TPH using bagasse as fuel and the same was operational during inspection. For APCD, the unit has installed wet scrubbers in 04 stack (common in two 25 TPH boiler).
21. During inspection, stack monitoring of the boiler stacks were also carried out by the team. Details as below stack:

Boiler No.	Boiler Capacity (TPH)	APCD	Stack Height	Analysed Parameter PM (mg/Nm3)	Standard (mg/Nm3)
01	1x38 TPH	Wet	35 meter	139.1	150

		scrubber			
02	2x25 TPH	Wet scrubber (Common)	35 meter (common)	112.2	150
03					
04	1x25 tph	Wet scrubber	35 meter	141.1	150
05	1x25 tph	Wet scrubber	35 meter	137.7	150

The Lab Analysis report is annexed at **Annexure-VIII**.

22. During the visit, fly-ash was not seen outside the industry premises on side of roads. The Unit has provided a landfill area outside the premises for fly-ash handling and management in land owned by the unit about less than 1 km from the industry.
23. The Unit representative informed that the fly-ash from the landfill site is taken for the road making. The Unit needs to install water sprinkler at the fly-ash landfill site and shall maintain a logbook for the same. The transportation of the fly-ash to the designated landfill site facility shall be in proper covered truck/trolley to contain the spread of any fly-ash during transportation.

➤ **Compliance status of Authorisation under Hazardous and Other Waste Rules, 2016**

24. The Unit *Authorization* under Hazardous & Other Waste Rules, 2016 is valid upto 26.07.2023.
25. The unit has not provided isolated covered area for the storage of the Hazardous and Other Waste such as used oil, chemical container/drums/Oil Filter & Cotton Rags of DG sets etc. within the premises.
26. The Form-3 for maintaining the record of the Hazardous Waste, for the last crushing season, has been submitted to UPPCB.

➤ **Groundwater Sampling and Analysis**

27. To assess the ground water quality, groundwater samples were collected from the units premises & outside the factory and results are depicted below:

GW Sample Location	pH	Conduc tivity	COD	TDS	Total hardness	Total Alkalinity as CaCO3	Phosphat e	Sulfate
Borewell within the premises	7.7	448	BDL	274	216	176	BDL	47
Borewell outside the premises	7.4	927	BDL	528	251	341	BDL	59
Drinking water standards (BIS) (Second Revision) IS 10500: 2012 (Acceptable limit)	6.5-8.5	--	--	500	200	200	--	200

Drinking water standards (BIS) (Second Revision) IS 10500: 2012 (Permissible limit in absence of alternate source)	6.5-8.5	--	--	2000	600	400	--	400
---	---------	----	----	------	-----	-----	----	-----

All values in mg/l except pH. The Lab Analysis report is annexed at **Annexure-IX**.

3.2 Assessment of Environmental Compensation (EC)

As per the CPCBs methodology for assessing Environmental Compensation (EC), following formula derived for calculation of Environmental Compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in rupees

PI= Pollution Index of industrial sector = 80 (for red category)

N = Number of days of violation took place

R = A factor in Rupees for EC = 250 (from 100 – 500)

S = Factor for scale of operation; = 1.5 (1.5 for large unit)

LF = Location factor = 1.0 (1 for less than 1 million population)

$$EC = 80 \times 250 \times 1.5 = \text{Rs.30,000/- per day}$$

Calculation of Environmental Compensation (EC) for Sugar Mill

- The Sugar mill closed its operation on **15.05.2021** in the last crushing season of 2020-21.
- The Sugar mill resumed its operation on **08.11.2021** during the current crushing season of 2021-22.
- During the visit on **24.11.2021**, the untreated effluent was found in the storm-water drain, however, the flow was negligible during the visit. The low pH and High TDS in the storm-water drain indicates characteristics of industrial waste water. The storm-water drain meets local drain onwards and not connected with any STP and ETP.

Hence, Environmental Compensation may be imposed to the Sugar mill from the date 08.11.2021 to 24.11.2021 (17 days) for total 17 days.

$$EC = \text{Rs. 30,000/-} \times 17 \text{ days} = \text{Rs.5.10 Lakhs}$$

- As per the Hon'ble NGT direction on dated 02.08.2021

"The committee may also assess and recover compensation for the past violation following due process of law".

Details of imposition and recovery of past Environmental Compensation against the industry as found violating Environmental norms during various earlier visits is as follows :

- An Environmental Compensation of Rs. 5.40 Lacs has been deposited via RTGS in A/c No. 701502010002104 by the industry in compliance of directions issued vide UPPCB – H.O. letter no. H56117/C-3/Air-243/Ka.Ba.Notice/M.Nagar/2020 Dated 15.12.2020.
- Recommendation to impose Environmental Compensation of Rs. 90,000/- has been sent vide Regional Office Letter No. 871/C/U-7/Shamli/2021 dated 22.12.2021 in compliance of show cause notice issued vide UPPCB- H.O. Letter No. H63363/C-3/ Vayu-243/Ka.Ba.Notice/M.Nagar/2021 dated 13.07.2021.

3.3 CONCLUSIONS (SUGAR MILL)

1. The Sugar mill started its operation on 08.11.2021 during the current crushing season (2021-22).
2. During the visit, the Unit was found complying with the notified effluent standards for irrigation at ETP.
3. However, substantial amount of effluent was found in the storm-water drain and the Unit should permanently seal the temporary sliding plate arrangement so that no effluent could be discharged into the storm-water drain.
4. During the visit sample was collected from the storm-water drain within the premises and lab result the effluent showed pH-4.4, COD-2653 mg/l, BOD-1435 mg/l and TSS-927 mg/l and TDS- 4108 mg/l and O&G-50 mg/l. The low pH and high TDS level indicates characteristic of industrial wastewater in the storm-water drain.
5. As per the CTO, the Unit should ensure that no domestic effluent shall be discharged into the storm-water drain. The Unit has no STP (Sewage Treatment Plant) for the treatment of sewage water. As per the CTO, the domestic effluent should be treated in the treatment plant and should conform the standard prescribed under E(P)Rules, 1986.
6. The sludge in the storm-water drain needs to be removed and ensure no effluent shall be discharge through this drain.
7. An Environmental Compensation of Rs.5.10 Lakhs may be imposed to the Sugar Unit from the date 08.11.2021 to 24.11.2021 for total 17 days @30,000/- per day.
8. During the visit, no visible fly-ash and baggase emission/ spread was observed. The bagasse stock was found covered with green sheet, however the height of the boundary wall at bagasse storage yard/area are not enough and needs to be increased (at least 3 meter). The Unit needs to construct a separate adequate bagasse storage area covered from three sides with covered rooftop so to avoid any fugitive emission of bagasse dust particle.
9. The Shamli drain (downstream 3 - 3.5 km from the Unit) effluent analysis result on 24.11.2021 showed pH-6.9, COD-336 mg/l; BOD-138 mg/l mg/l and TSS -92 mg/l and TDS-1168 mg/l.

3.4 RECOMMENDATIONS FOR THE SUGAR MILL (M/S UPPER DOAB SUGAR MILLS)

Based on the present joint visit on 24.11.2021, following are recommended for compliance:

1. The Sugar Unit shall permanently seal the temporary sliding plate arrangement so that no effluent could be discharged into the storm-water drain.
2. The Unit shall install a Sewage Treatment Plant (STP) of adequate capacity for the treatment of domestic wastewater generated from the residential and industrial area.
3. The unit shall maintain the adequate MLSS and MLVSS value in the aeration tank for proper microbial activity to reduce the organic load in the effluent. The unit shall analyze the samples from aeration tank periodically to analyze the MLVSS and MLSS value.
4. The Unit shall establish isolated area with well concreted surface, covered ceiling and proper fencing exclusively for the storage of scraps, empty drums/container of chemicals, oil filters etc. within the premises.
5. The Unit shall deposit Environmental Compensation of Rs.5.10 Lakhs for the period of 17 days.
6. The Unit shall install flow-meter with totalizer in the raw-effluent transportation pipeline, within the unit premises, from where the raw-effluent is being pump to ETP and shall maintain the logbook for the same.
7. The Unit shall increase (at least 3 meter) the height of the boundary wall near bagasse storage yard/area. The Unit shall construct a separate adequate bagasse storage area covered from three sides with covered rooftop so to avoid any fugitive emission of bagasse dust particle.
8. The Unit shall de-sludge the storm-water drain within the premises.
9. The Unit shall provide water sprinkling arrangement at the fly-ash landfill site and shall maintain a logbook for the same.
10. The transportation of the fly-ash and wet ash to the land fill site shall be in proper covered truck/tractors to contain the spread of any fly-ash during transportation.

4.0 JOINT INSPECTION OF M/S SHAMLL DISTILLERY & CHEMICAL WOFKS, (DISTILLERY) SHAMLI, UTTAR PRADESH BY CPCB, UPPCB, AND ADM-SHAMLI.

M/s Shamli Distillery & Chemical Works', Shamli. ("The Unit"), UP is engaged in the manufacturing of ENA/Rectified Spirit/Absolute Alcohol by using from Mmolasses as raw material. The installed production capacity of the Unit is 100 KLD.

The Consent of the Distillery unit is valid up to 31.12.2023 under Water and Air Act(s).

During the visit on 24.11.2021, the unit was found closed. No manufacturing activities were engaged. The Distillery Unit representative informed that they had closed their manufacturing operations on 15.06.2021 and shall start the manufacturing operation after the modification of MEE system, & streamlining of effluent management system which were observed under progress.

No effluent discharge was found during the inspection of distillery unit. The Unit has discarded the existing 02 lagoons and made 01 lagoon as spent-wash holding tank of capacity of 4000 m³ for storage of spent-wash. The Unit is having 15 TPH boiler with twin cyclone & bag filter & one 36 TPH slope boiler with bag filter as APCS. The Unit's representative informed that fly-ash shall be sold to potash manufacturer. During visit no fly-ash was found dumped at nearby roadside. During visit, details collected from the distillery unit are given below:

General information:		
1.	Name of the unit and Address	M/s Shamil Distillery & Chemical Works, Shamli-247776, Uttar Pradesh
2.	Spatial Co-ordinates (lat. & long.)	Lat:29.450758 , Lon:77.315212
3.	Name of the Contact person- Designation, Contact no. & e-mail	Sh. P.K. Srivastava (Asstt. Vice President) Pravin0498@gmail.com Ph. No.8808068810
4.	Year of Commissioning	1945
5.	Sector	Distillery
6.	Production capacity • Installed Prod. Cap. • Present Production	100 KLPD Nil (Unit was non-operational)
7.	Status of consents & Authorization (validity/ applied)	Air Consent: valid up to 31-12-2023 (Annexure-X) Water Consent: Valid up to 31-12-2023 (Annexure-XI) HW Authorization: Not provided.
8.	Environmental display board at the entrance gate (Yes/No)	No
9.	Water Supply Source No. of bore wells Water Consumption (KLD) (with details of water meters Installed) Logbook maintained: (Y/N) CGWA Permission Obtained: (Y/N)	Bore wells 02 nos. About 700 KLD (as reported) Water meter installed Yes, Applied for renewal of NOC by the Unit on 25.09.2017.

10.	Waste water generation (KLD) :	The spent-wash generation is about 560 KLD. During the visit, the distillery unit was non-operational.	
11.	Details of ETP plant	The spent-wash is concentrated in MEE and the MEE Concentrate shall be sent to slope fired boiler (under installation). MEE Condensate will be treated in Condensate Polishing Unit (CPU). The bio-composting route of treatment is closed by the Unit.	
12.	Sources of Air Pollution (Boiler detail)	1. 14 TPH Bagasse fired boiler (closed during visit) 2. 36 TPH Slope boiler (Under construction)	
	Type of fuel/s used with consumption and Stack details With APCD	Fuel used in 36 TPH	Slope and Bagasse
		Fuel consumption	312 MT/day- Slope @13TPH 133.70 MT/day- Bagasses@5.571 TPH
		Stack height & Diameter	72 Mt, 2.5 Mt dia.
	APCD attached	Bag filter	
13.	Details of OCEMS installation	The flow-meter installed at spent-wash and MEE Concentrate line. OCEMS (emission) for PM emission monitoring from the boiler Stack and provided connectivity to CPCB/UPPCB.	
14.	Type & Quantity of waste generated	Fermentor sludge: 1 TPD; Boiler ash:60 TPD	
15.	Facility of Storage/Disposal	Fermentor sludge: after drying sold to farmer Boiler ash: Will be sold to potash manufacturer	

4.1 Observation made during the visit of M/s Shamli Distillery & Chemical Works, Shamli, UP by CPCB, UPPCB and ADM-Shamli.

1. The Distillery Unit's manufacturing operation was found closed during the visit on 24.11.2021.
2. During the visit, modification/augmentation in the Multiple Effect Evaporator (MEE) was under progress.
3. During the visit, no discharge of effluent was found as the manufacturing operation was closed by the Unit.
4. The installation work of new slope fired boiler (36 TPH) with Bag filter as APCD was under progress.
5. The Unit representative informed that the MEE Concentrate shall be sent to slope fired boiler (36 TPH) and the bio-composting shall not be performed for the disposal of spent-wash anymore.

- The Unit has three lagoons for the storage of spent-wash. The Unit informed that two lagoons are not in use. However, the Unit has to restrict the storage capacity as per the consent condition.

4.2 CONCLUSION (DISTILLERY UNIT)

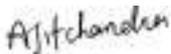
The distillery with 100 KLD capacity was found non-operational during the visit. The distillery Unit is modifying/augmenting its MEE (Multiple Effect Evaporator) and installation of new slope fired boiler was found under progress. The Unit informed that they will not operate their bio-composting system and shall treat the spent-wash through MEE and incineration system (slope fired boiler).

4.3 RECOMMENDATIONS FOR M/S SHAMLL DISTILLERY & CHEMICAL WORKS (DISTILLERY)

Based on the present joint visit on 24.11.2021, following are recommended for compliance:

- The inspection of distillery unit may be carried after the resumption of its manufacturing operation.
- The Distillery unit shall ensure that the storage capacity of the lagoon/tank for MEE concentrated spent-wash shall not exceed 07 days equivalent of production in case of incineration boiler as per the UPPCB consent conditions.
- The distillery unit shall install Environmental display board at the entrance gate and shall update the same regularly.
- The Unit shall obtain *Authorization* from UPPCB under the Hazardous and Other Waste rules, 2016.

5.0 INSPECTION TEAM

				
Santosh Kumar Singh ADM-F/R, Shamli, UP	Kamlesh Singh, Scientist E, CPCB, Delhi	Ankit Singh, RO, UPPCB, Muzaffarnagar, UP	Vipul Kumar, AEE, UPPCB, Muzaffarnagar	Ajit Chandra, SRF, CPCB, Delhi

Photograph taken during inspection of M/s Upper Doab Sugar Mills, Shamli (A Unit of Sir Shadi Lal Enterprises Ltd.) Uttar Pradesh on 24.11.2021.



Pic-1: The effluent being pumped from the Sugar premises to ETP outside the premises.



Pic 2: The temporary sliding plate arrangement near storm water drain.



Pic-3: Storm water drain with effluent going outside the premises.



Pic-4: Storm water drain



Pic-5: Suspended solid Settling (Zigzag pit)



Pic-6: Secondary Clarifier treated effluent

**Photograph taken during inspection of M/s Shamli Distillery & Chemical Works, Shamli
(A Unit of Sir Shadi Lal Enterprises Ltd.) Uttar Pradesh on 24.11.2021.**



Pic-1: Lagoon-1 – No spent-wash



Pic 2: Lagoon-2: Discarded by Unit



**Pic-3: Lagoon-3: Spent wash holding
(4000 m3)**



**Pic-4: Slope fired boiler under
construction**



Pic : Landfill Site for ash



**Pic 6: MEE under modification
/Augmentataion**

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 73370/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2019

Dated : 28/01/2020

To ,
Shri JAI RAM DIWAKAR
M/s UPPER DOAB SUGAR MILLS SHAMLI
UPPER DOAB SUGAR MILLS, SHAMLI (U.P.),SHAMLI,247776
SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. UPPER DOAB SUGAR MILLS SHAMLI

Reference Application No. 6501158

Dated : 28/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s UPPER DOAB SUGAR MILLS SHAMLI under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Date: 2020/01/28
12:12:22 +05:30

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Date: 2020/01/28
12:12:22 +05:30

CEO
C-3.

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Sugar Cane-6250 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	2x25 TPH Boiler	Bagasse	1	Particulate Matter	35 Meter From Ground Level
2	25 TPH Boiler	Bagasse	1	Particulate Matter	35 Meter From Ground Level
3	25 TPH Boiler	Bagasse	1	Particulate Matter	35 Meter From Ground Level
4	38 TPH Boiler	Bagasse	1	Particulate Matter	35 Meter From Ground Level

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EPA Rules 1986
2	1	Particulate Matter	As per EPA Rules 1986
3	1	Particulate Matter	As per EPA Rules 1986
4	1	Particulate Matter	As per EPA Rules 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
 12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
 13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
 14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
 15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
 16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
 17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
 18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
11. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
15. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi Digitally signed
Kumar by Nishi Kumar
Chauhan
Date: 2023.01.23
12:12:56 +0530

For and on behalf of U.P. Pollution Control Board .

**CEO
C-3.**

U.P. Pollution Control Board

CONSENT ORDER

Dated : 28/01/2020

Ref No. -
73562/UPPCB/Circle3(UPPCBHO)/CTO/water/S
HAML/2019

To ,
Shri JAI RAM DIWAKAR
M/s UPPER DOAB SUGAR MILLS SHAMLI
UPPER DOAB SUGAR MILLS, SHAMLI (U.P.),SHAMLI,247776
SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. UPPER DOAB SUGAR MILLS SHAMLI

Reference Application No :6509017

Dated :28/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. UPPER DOAB SUGAR MILLS SHAMLI is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi Digitally signed
by Nishi Kumar
Chauhan
Date: 2020.01.28
12:28:26 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO

C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Digitally signed
by Nishi Kumar
Chauhan
Date: 2020.01.28
12:28:41 +05'30'

CEO

C-3.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s. UPPER DOAB SUGAR MILLS SHAMLI vide

Consent Order No. 6509017/ Water

Dated : 28/01/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Sugar Cane-6250 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	150 KLD	Septic Tank
2	Industrial	1500 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EPA Rules 1986
2	BOD	As per EPA Rules 1986
3	COD	As per EPA Rules 1986
4	Oil & Grease	As per EPA Rules 1986
5	Total Suspended Solids	150 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EPA Rules 1986
2	BOD	As per EPA Rules 1986
3	COD	As per EPA Rules 1986
4	Oil & Grease	As per EPA Rules 1986
5	Quantity of Discharge	1500 KLD (For irrigation)

- 4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m ³ /Ha/Day
------	--------------	--

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.

- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
 8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
 9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
 10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
 11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
 12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
 13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
 14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
 15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
 16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
 17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
 18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
 19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

1. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant
2. The E.T.P. unit operation line up Strengthening is to be maintained.
3. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB
4. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.
5. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
6. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
7. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
8. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
9. The newly provided treated effluent storage tank with 15 days holding capacity shall be connected to E.T.P. unit operations & integrated with tertiary treatment stage.
10. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 x7 Hours basis.
11. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
12. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
13. The industry will have to ensure permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
14. E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
15. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
16. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
17. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
18. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
19. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
20. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
21. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
22. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
23. Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
24. Minimum 33% of the land on which unit is established will be covered and maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 3331/UPPCB/Circle3(UPPCBHO)/HWM/SHAMLI/2018 Dated: 26/07/2018

To,
M/s UPPER DOAB SUGAR MILLS SHAMLI
UPPER DOAB SUGAR MILLS, SHAMLI (U.P.)
Tehsil :Shamli
District :SHAMLI

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 3331 and 26/07/2018 .
2. Reference of application (No. and date) 2537904 and 28/06/2018 .
3. Mr RAJAT LAL of M/s UPPER DOAB SUGAR MILLS SHAMLI is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at At the factory premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedules I, serial no 5.1 Used or spent oil 5.2 Wastes or residues containing oil	Oil & Grease mixed with bagasse and burn in the boiler	1.08 KL per year/season

1. The authorization shall be valid for a period of 26/07/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

- 1- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of

hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any authorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. A guideline in this regard has been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .

18- Ground water monitoring report of premises shall be submitted within one month.

PARAS Digitally signed
by PARAS NATH
Date: 2018.08.07
14:08:47 +05'30' (Authorized Signatory)
NATH

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Regional Office, U.P Pollution Control Board, Muzaffarnagar for information and necessary action .

PARAS Digitally signed by
PARAS NATH
Date: 2018.08.07
14:09:11 +05'30'
NATH
CEO/EE, I/C Circle _____

Regional Director



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No: - 21-4/1460/UP/INDI/2017 - 1122

NOC No: - CGWA/NOC/IND/PRIG/2018/3637

Date: - 01 JUN 2018

M/s Upper Doab Sugar Mills
(Prop Sir Shadi Lal Enterprises Ltd.)
Block & District Shamli,
Uttar Pradesh - 247776

Sub: - NOC for ground water withdrawal to M/s Upper Doab Sugar Mills (Prop Sir Shadi Lal Enterprises Ltd.) in respect of their existing Sugar manufacturing unit located at Town Shamli (NPP), Block & District Shamli, Uttar Pradesh - reg.

Refer to your application for grant of NOC for ground water withdrawal dated 29/03/2017. Based on recommendations of the Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 25/01/2018 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Upper Doab Sugar Mills (Prop Sir Shadi Lal Enterprises Ltd.) in respect of their existing Sugar manufacturing unit located at Town Shamli (NPP), Block & District Shamli, Uttar Pradesh. The NOC is valid from 17/05/2018 to 16/05/2020 and is subject to the following conditions:-

1. The firm may abstract 1,600 cu.m/day (and not exceeding 3,25,000 cu.m/year) of ground water, through five (5) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with digital water meter by the firm at its own cost and monthly ground water abstraction data shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. M/s Upper Doab Sugar Mills (Prop Sir Shadi Lal Enterprises Ltd.), in consultation with the Regional Director, Central Ground Water Board, Northern Region Lucknow shall implement ground water recharge measures atleast to the tune of 8,11,890 cu.m/year as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

18/11, Janmagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: www.cgwa.noc.gov.in

स्वच्छ सुरक्षित जल - सुन्दर सुराहाल कल

CONSERVE WATER - SAVE LIFE

5. The firm, at its own cost shall construct two (2) observation wells (piezometers) at suitable locations and install digital water level recorders for monthly ground water level monitoring in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow. The firm shall install telemetry system on one of the piezometers and shall share the user ID & password with the Regional Director, Northern Region, Lucknow.

6. The ground water quality shall be monitored once in a year during pre-monsoon period.

7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to the Regional Director, Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.

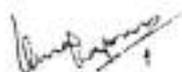
10. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.

11. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tube well/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

12. The firm shall report self compliance online in the website (www.cgwa-not.gov.in) within one year from the date of issue of this NOC.

13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would continue the project on merits and be taking decisions independently of the NOC.



Regional Director

Copy to:

1. The Member Secretary, Uttar Pradesh Pollution Control Board, PICUP Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Shamli, Uttar Pradesh.
2. The District Magistrate, District Shamli, Uttar Pradesh for necessary action.
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 25/01/2019.
4. Guard File 2018-19.



Regional Director



UPPER DOAB SUGAR MILLS

SHAMLI - 241176 DISTRICT SHAMLI (UP), TEL: (01195) 250066, 250082 FAX: 01198 250032
E-MAIL: info@shamlisugarmills.com GRAMS "SUGARMILLS"

To,
Regional Director
Central Ground Water Board
Northern Region, BhujalBhawan,
Sector - B, Sitapur Road Yojana
Lucknow - 226021 (UP)

Date: 04.02.2020

Subject: Renewal of NOC for ground water withdrawal to "Upper Doab Sugar Mills" (Prop. Sir Shadi Lal Enterprises Ltd), Tehsil & District- Shamli, UP.

Sir,
The project as above was accorded NOC for ground water withdrawals from CGWA, New Delhi, vide file no. 21-4/1460/UP/IND/2017-1122, and NOC No. CGWA/NOC/IND/ORIG/2018/3637 Dated 01 June 2018.

Theself-compliance has been submitted on online portal, the copy of the same along with necessary enclosures is enclosed for your kind perusal.

With Regards,

Authorized Signatory



Encl:

1. Online renewal application
2. Transaction Receipt of Rs. 500 through bharatkosh.
3. CCWB NOC
4. Compliance report
5. UPPCB Consent to Operate of Air and Water
6. Water meter data and photographs (Annexure -1)
7. Recharge Report (Annexure - 2)
8. Piezometric data with their photographs (Annexure -3)
9. Water Quality monitoring data (Annexure -4)
10. Self Compliance (Annexure - 5)

युगल मिश्र
निदेशक
04/02/2020



Welcome : sksingh

Previous Login Date Time: 06/03/2020 12:30:11 PM, IP Address: 122.163.222.168

Application ID: 21-4/1460/UP/IND/2017

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)



Logout

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Location (Village)		Free Application
Communication Address		
Land Use Details		
Water Requirement Details	Your Application Submitted Successfully. Your Application Detail are:	
Recycled Water Usage	Application Number : 21-4/1460/UP/IND/2017	
Groundwater Abstraction Structure- Existing	Details of Existing CGWA/NOC/IND/ORIG/2018/3637 NOC : (17/05/2018 - 16/05/2020)	
Groundwater Abstraction Structure- Proposed	Applied For Renewal : 1st	
Other Details	Name of industry : M/S UPPER DOAB SUGAR MILLS (PROP SIR SHAQI LAL ENTERPRISES LTD)	
Self Declaration	Submitted Date: 06/03/2020	
Attachment	Net Ground Water Requirement: 1800.00	
Final Submit	Please note your application number for future reference.	

Your application has been submitted to office:
Regional Director
Central Ground Water Board Northern Region
Bhujal Bhavan, Sector-B, Sitapur Road Yojna
Ram Ram Bank Chauraha
LUCKNOW
UTTAR PRADESH
PinCode : 220021

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)

Application Number : 21-4/1480/UP/IND/2017

Applied For Renewal : 1st

1. General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Sugar
(i) Name of Industry:	M/S UPPER DOAB SUGAR MILLS (PROP SIR SHADI LAL ENTERPRISES LTD)
(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)	
Address Line 1 :	UPPER DOAB SUGAR MILLS (PROP.SIR SHADI LAL ENTERPRISES LTD)
Address Line 2 :	TEHSIL AND DISTRICT - SHAMLI, UP
Address Line 3 :	247776
State:	UTTAR PRADESH
District:	SHAMLI
Sub-District:	SHAMLI
Village/Town:	Shamli (NPP)
Latitude:	
Longitude:	
Area Type :	Non-Notified
Area Type Category :	Over Exploited
(iii) Communication Address	
Address Line 1:	M/S UPPER DOAB SUGAR MILLS, (PROP SIR SHADI LAL ENTERPRISES LTD)
Address Line 2:	TEHSIL AND DISTRICT SHAMLI, UP
Address Line 3:	PIN CODE -247776
State:	UTTAR PRADESH
District:	SHAMLI
Sub-District:	SHAMLI
Pincode:	247776
Phone Number with Area Code:	
Mobile Number:	91-9887802056
Fax Number:	
E-Mail:	hr@sirshadilal.com
(iv) Details of Existing NOC issued by CGWA (enclose copy)	
NOC Letter No:	CGWA/NOC/IND/ORUG/2018/3837
Date of issuance:	17/05/2018
Validity (Start):	17/05/2018

08/03/2020 03:07 PM

AS



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/1460/UP/IND/2017

Applied For Renewal : 1st

Validity (End): 18/05/2020

Reason for not applying for renewal before expiry of NOC
Validity (Attach Affidavit):

(vi) Purpose of Renewal Application: Existing Ground Water

2. Details of Water Requirement (Fresh and Recycled Water Usage):
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (5)

(i) Total Water Requirement (a+b+c+d) (m³/day)

	Existing	Additional	Total
Water Requirement Details (Fresh Water) (m ³ /day)			
(a) Ground Water Requirement (m ³ /day):	1600.00	0.00	1600.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m ³ /day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m ³ /day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m ³ /day):	1600.00	0.00	1600.00
(d) Recycled Water Usage (m ³ /day):	680.00	0.00	680.00
Total Water Requirement : (a+b+c+d)(m ³ /day)	2280.00	0.00	2280.00

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m ³ /day)	Additional Requirement (m ³ /day)	Total Requirement (m ³ /day)	No. of Operational Days in a Year	Annual Requirement (m ³ /year)
Industrial Activity	1680.00	0.00	1680.00	180	302400.00
Residential/ Domestic	200.00	0.00	200.00	365	73000.00
Greenbelt Development /Environment Maintenance	100.00	0.00	100.00	365	36500.00
Other Use	300.00	0.00	300.00	0	0.00
Grand Total	2280.00	0.00	2280.00		411900.00

(iii) Details of Water Availability from ETP / STP for Recycle / Reuse usage:

	Existing (m ³ /day)	No. Of Days	(m ³ /year)	Additional (m ³ /day)	No. Of Days	(m ³ /year)	Total (m ³ /day)	(m ³ /year)
Effluent / Sewerage generated and treated in ETP / STP:	700.00	180	126000.00				700.00	126000.00
Availability treated Effluent / Sewerage for usage:	680.00	180	122400.00				680.00	122400.00

08/03/2020 03:07 PM

[Handwritten Signature]



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Applications for issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/1460/UP/IND/2017

Applied For Renewal : 1st

Effluent / Sewerage discharge after treatment:	0.00	0	0.00	0.00	0.00
--	------	---	------	------	------

(iv) Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above

	Existing (m3/day)	Additional availability (m3/day)	Total Use + Availability (m3/day)
Industrial Activity / Commercial Use	280.00	0.00	280.00
Domestic / Residential Use	0.00	0.00	0.00
Greenbelt development / Environment maintenance	100.00	0.00	100.00
Other Use : Flushing Req.	300.00	0.00	300.00
Total	680.00	0.00	680.00

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 5

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Tubewell / 1992	35.00 / 75	8.00	90.00	4 / 180	Submersible Pump	30.00	Yes	Yes / NOC No: - CGWA/NOC/INDIO RIG/2018/3637
2	Tubewell / 1974	35.00 / 75	8.00	55.00	8 / 180	Submersible Pump	20.00	Yes	Yes / NOC No: - CGWA/NOC/INDIO RIG/2018/3637
3	Tubewell / 1974	35.00 / 75	8.00	80.00	8 / 180	Submersible Pump	30.00	Yes	Yes / NOC No: - CGWA/NOC/INDIO RIG/2018/3637
4	Tubewell / 1992	25.00 / 152	8.00	75.00	8 / 180	Submersible Pump	30.00	Yes	Yes / NOC No: - CGWA/NOC/INDIO RIG/2018/3637
5	Tubewell / 2002	25.00 / 203	8.00	110.00	8 / 180	Submersible Pump	60.00	Yes	Yes / NOC No: - CGWA/NOC/INDIO RIG/2018/3637

(b). Groundwater Abstraction Structure- Additional:

Number of Additional Structures: 0

Pho.



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)

Application Number : 21-4/1460/UP/IND/2017

Applied For Renewal : 1st

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m ³ /hour)	Operational Hours (Day) / (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
------	---	-------------------------------	--	----------------------------------	----------------------------------	-------------------	---------------------	---------------------------------	---

4. (a). Compliance to the Condition prescribed in the NOC

SNo.	Conditions given in NOC	Compliance Conditions Applicable	Status of Compliance
1	Area Specific Plantation	Yes	Yes 4250 plants has been planted by industry in 2018-19 in locality and municipality under Tree Plantation Drive by State Government.
2	Domestic Water School Sanitation	Yes	Yes
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Testing done through NABL approved laboratory
4	Maintenance of recharge structures	Yes	Natural Recharge
5	Number of Piezometers as per NOC and Water Level Record	Yes	Yes Two observation wells (piezometers) at suitable locations installed and fitted with monitoring system
6	Number of Tubewells Borewales as per NOC	Yes	05
7	Piezometer fitted with AWLRs with telemetry as per NOC	Yes	Two observation wells (piezometers) at suitable locations installed and fitted with monitoring system.
8	Quantum of Groundwater as per NOC	Yes	1600.00 (m ³ /day) or 325000.00 (m ³ /year)
9	Recharge through ponds	Yes	Natural Recharge through pond
10	Recycle and reuse of water	Yes	Company is using waste water recycling adequately as proposed natural Recharge in pond.
11	RWH and AR structures implemented	Yes	The self compliance is submitted on date 16.05 2019
12	Submission of Compliance report to the Region	Yes	
13	Water conservation measures	Yes	
14	Water Security Plan of villages	No	
15	Well monitored around the plant premises	No	Two observation wells (piezometers) at suitable locations in premises are installed and fitted with monitoring system.
16	Wells fitted with water meter and its Record	Yes	All the five tube well are fitted with water meter and their monitoring is being carried out at regular interval

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)

Application Number : 21-4/1460/UP/IND/2017

Applied For Renewal : 1st

(b). Compliance to the Condition prescribed in the NOC - Other

SNo.	Conditions given in NOC	Status of Compliance
1.	Point wise compliance of CGWA NOC is attached with application along with a Annexure	Complied
5.	Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m ³ /day and / or having a Land Area of Greater Than 2 Ha. - (\$) Report attached	
6.	Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal). - (\$) Natural recharge through pond is attached with application	

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.
2. Application is submitted online on website <http://cgwa-noc.gov.in> to following office.

Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B, Sitapur Road Yojna, Ram Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

3. Incomplete application will be summarily rejected.

Scanned copy of last page of application with signature and seal should be attached at prescribed place before submission of application.

4. Receipt of Processing Fee of Rs. 500.00/- (Rupees Five Hundred Only) submitted through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in/>) should be attached along with hard copy of application.

Processing Fee:-

Bharat Kosh Transaction: 60320004146

Ref. No -

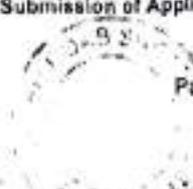
Bharat Kosh Transaction: 06/03/2020

Date -

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

06/03/2020 03:07 PM

Adh



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)

Application Number : 21-4/1460/UP/RND/2017

Applied For Renewal : 1st

5 Hard copy of application required: No

Attached Files:

1). Site Plan : (Refer: 1 (ii))

No Attachment Found!

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))

No Attachment Found!

4). Existing NOC : (Refer: 1 (vii))

S.No	Attachment Name	File Name
1	CGWB NOC Existing	INOScan_9037.pdf

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

No Attachment Found!

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

No Attachment Found!

8). Authorization :

No Attachment Found!

9). Extra Attachment :

No Attachment Found!

10). Compliance to the Condition prescribed in the NOC

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Area Specific Plantation	1	Plantation Detail	TREE PLANTATION.pdf
2	Domestic Water School Sanitation	No Attachment Found!		
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	Groundwater quality monitoring	TEST CERT Ground Water.pdf
4	Maintenance of recharge structures	1	natural Recharge report	Natural Recharge report.pdf

06/03/2020 03 07 PM



Page 6 of 8

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)**

Application Number : 21-4/1460/UP/IND/2017

Applied For Renewal : 1st

5	Number of Piezometers as per NOC and Water Level Record	1	Piezometric data and photo	Piezometric Data and photo_compressed.pdf
6	Number of Tubewells Borewells as per NOC	1	Borewell photo and dat	Water meter data and photo_compressed.pdf
7	Piezometer fitted with AWLRs with telemetry as per NOC	1	Piezometer data and photo	Piezometric Data and photo_compressed.pdf
8	Quantum of Groundwater as per NOC	1	CGWA NOC	INDScan 3037.pdf
9	Recharge through ponds	1	Natural Recharge through pond	Natural Recharge report.pdf
10	Recycle and reuse of water	No Attachment Found!		
11	RWH and AR structures implemented	No Attachment Found!		
12	Submission of Compliance report to the Region	1	Self Compliance	SelfCompliance.pdf
13	Water conservation measures	No Attachment Found!		
14	Water Security Plan of villages	No Attachment Found!		
15	Well monitored around the plant premises	No Attachment Found!		
16	Wells fitted with water meter and its Record	1	Water meter data	Water meter data and photo_compressed.pdf

11). Compliance to the Condition prescribed in the NOC - Other

S.No.	Conditions given in NOC	Attachments		
S.No.	Attachment Name	File Name		
1	Point wise compliance of CGWA NOC	1	Point wise compliance	03 Compliance Report.pdf

12). Bharat Kosh Receipt (Processing Fee)

S.No	Attachment Name	File Name
1	Bharat Kosh Receipt	TransactionReceipt (Upper Doab).pdf

13). Application with Signature and Seal:

S.No	Attachment Name	File Name
1	Application with Signature and Seal	NOC Appl.pdf

[Handwritten Signature]



Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Application For Renewal of NOC)

Application Number : 21-4/1460/UP/IND/2017

Applied For Renewal : 1st

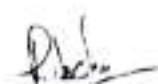
Date 06-03-2020

Place Shamli

Associated User : sksingh

Submitted By User : sksingh

Submission Date : 06/03/2020


Name & Signature of the applicant

(With official seal)

(R.V. MISHRA)



* in case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.



bharatkosh.gov.in

Government of India Receipt Portal

RECEIPT

Transaction Ref.No. 0603200004146

Dated: Mar 6 2020 2:27PM

Received from MR. R K MISHRA with Transaction Ref.No. 0603200004146

Dated Mar 6 2020 2:27PM the sum of INR 500 (Five Hundred Only) through Internet based Online payment in the account of

PROCESSING FEE FOR RENEWAL NOC OF GROUND WATER EXTRACTION,
PROCESSING FEE FOR RENEWAL NOC OF GROUND WATER EXTRACTION.

Disclaimer:- This is a system generated electronic receipt, hence no physical signature is required for the purpose of authentication

Printed On: 06-03-2020 02:29:59



GROUND WATER DEPARTMENT

Namami Gange & Rural Water Supply Department

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (B)

[See rule 14(1)]

APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED AREA
अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
 [उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	SHML0621RIND006
Application Date आवेदन तिथि		26/06/2021	
Name of the Applicant आवेदक का नाम	RAJANIKANTA MISHRA		
Mobile No. मोबाइल नंबर	9897802056	Email ID, ईमेल आईडी	hr@shirshadlat.com
Date of Birth जन्मतिथि	21/03/1964	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	4215-0071-6013	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं./फ्लैट सं./भवन सं.	UPPER DOAB SUGAR MILLS, SHAMLI	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर कस्बा/पोस्ट ऑफिस	SHAMLI	State राज्य	Uttar Pradesh
District जनपद	SHAMLI	Pin Code पिन कोड	247776
Designation पद	General Manager	Company Name कंपनी का नाम	Upper Doab Sugar Mills
Company Address कंपनी का पता	Tehsil and District- Shamli, UP	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Shamli	Block ब्लॉक	SHAMLI
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Tehsil and District- Shamli, UP	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	Tehsil and District- Shamli, UP	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (B)

[See rule 14(1)]

APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED AREA

अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का पुआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	SHML0621RIN0006
Application Date आवेदन तिथि		28/06/2021	
Name of the Applicant आवेदक का नाम	RAJANIKANTA MISHRA		
Mobile No. मोबाइल नंबर	9897902056	Email ID. ईमेल आईडी	hn@sirshadilal.com
Date of Birth जन्मतिथि	21/03/1964	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	4215-0071-6013	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं./फ्लैट सं./भवन सं.	UPPER DOAB SUGAR MILLS, SHAMLI	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	SHAMLI	State राज्य	Uttar Pradesh
District ज़िले	SHAMLI	Pin Code पिन कोड	247776
Designation पद	General Manager	Company Name कंपनी का नाम	Upper Doab Sugar Mills
Company Address कंपनी का पता	Tehsil and District- Shamli, UP	Authorization Letter आधिकार पत्र	Download
Details of Existing Well विद्यमान कुए का विवरण			
District ज़िले	Shamli	Block ब्लॉक	SHAMLI
Plot No./Khaara No. प्लॉट संख्या/खसरा संख्या	Tehsil and District- Shamli, UP	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	Tehsil and District- Shamli, UP	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download

Uploaded Google / Toposheet Downloaded

Map
उपरोक्त किया गया कूप का मूलतः /
टोपोशीट मैप

Particulars of The Existing Well विद्यमान कूप का ब्योरा

Date of Construction/Sinking of Well 12/08/1974
कूप की निर्माण तिथि

Type of Well
कूप का प्रकार

Tube Well/Soring

Discharge of Tube Well (cum./hr) 60
ट्यूबवेल का निर्वहन (cum./hr)

Housing Pipe if Any यदि कोई है

No

Strainer Details स्ट्रेनर का विवरण

Material of Strainer PVC
स्ट्रेनर की सामग्री

Number of Strainer(s)
स्ट्रेनर की संख्या

1

S.No. Strainer Installed at what Depth from
क्रम स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है
संख्या (मीटर में)

Strainer Installed upto what Depth from
स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है
(मीटर में)

Length (In
meter)
लंबाई (मीटर
में)

Diameter (In
millimeter)
व्यास (मिलीमीटर
में)

1 26.00

36.00

10.00

203.20

Approx. Depth of Well (In meter) 36.00
कूप की अनुमानित गहराई (मीटर में)

Whether There has been Any
Adverse Report Regarding
Water Quality of the Well?
क्या कूप के जल की गुणवत्ता के संबंध
में कोई प्रतिकूल रिपोर्ट है?

No

Ground Water Level (In meter) 8
भूजल स्तर (मीटर में)

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used Submersible
प्रयोग किये जाने वाले पंप का प्रकार

Pump Capacity (In m³/hr)
पंप क्षमता (m³/hr)

60.00

Horse Power (H.P.)
हॉर्स पावर (एच.पी.)

30.00

Operational Device Electric Motor
परिचालन उपकरण

Date of Energization
विद्युतीकरण तिथि

27/08/1974

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well Industrial
विद्यमान कूप का उद्देश्य

Annual Running Hours
वार्षिक उपयोग (घंटे में)

900.00

Daily Running Hours 5.00
दैनिक उपयोग (घंटे में)

Whether the Water Supplied in
Well Area Through Pipe Water
Supply or Not?
क्या क्षेत्र में जल की आपूर्ति पाइप
जलापूर्ति के माध्यम से होती है?

No

6/29/2021

Registration Form

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरे (उद्योग हेतु)	The industry ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF/ACC vide its GO no GSR 35 (E) dated 14/01/2016	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) सफ़्तान पाइप की संवाई (मीटर में)	36.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संघटन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	No
Affidavit on non judicial stamp paper of Rs. 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done. 10 रुपये के न्यायिकता स्टाम्प पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिए जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कृप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।			Download
Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?	No		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2018/3637	Issue Date निर्गमन तिथि	01/06/2018
Expiry Date अंतिम तिथि	16/05/2020	Upload Certificate प्रमाणपत्र अपलोड करें	Download
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है			
Date of Expiry of N.O.C	16/05/2020	Date of filling application for renewal	06/03/2020
Any clarification Report	Download	Reason For Pendency	Download
affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day	Download	Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day	Download
Ground water quality data of bore well/ tube well/ dug well in respect of existing Industries from NABL accredited laboratories/Government approved laboratories	Download	Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs	Download

4-08-2021

Download

Impact Assessment report: All Projects extracting/proposing to extract ground water in excess of 100 m³/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

Reason for renewal of N.O.C.

एन.ओ.सी. के नवीनीकरण का कारण

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments

Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done

Download

Against Case

No

Declaration by the Applicant
अवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.

मैं यहाँ घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर आपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/रिहास किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction/alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
 - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c)
 - (d) Affidavit referred to in item no. 5.
 - (e) Affidavit referred to in item no. 7.
 - (f) Copy of N.O.C. as referred in item no.3.
- Additional Documents to be submitted with the application
 - (i) For Industrial User:
 - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
 - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day.
 - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
 - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs
 - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
 - (ii) For Commercial User:
 - (a) in cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
 - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
 - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
 - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
 - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
 - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- 7. The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (B)

[See rule 14(1)]

APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED AREA

अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	SH/ML0621RIN0005
Application Date आवेदन तिथि		28/06/2021	
Name of the Applicant आवेदक का नाम	RAJANIKANTA MISHRA		
Mobile No. मोबाइल नंबर	9897802056	Email ID. ईमेल आईडी	hr@airshadil.com
Date of Birth जन्मतिथि	21/03/1964	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	4215-0071-6013	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं/फ्लैट सं/भवन सं	UPPER DOAB SUGAR MILLS, SHAMLI	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	SHAMLI	State राज्य	Uttar Pradesh
District जनपद	SHAMLI	Pin Code पिन कोड	247776
Designation पद	General Manager	Company Name कंपनी का नाम	Upper Doab Sugar Mills
Company Address कंपनी का पता	Tehsil and District- Shamli, UP	Authorization Letter प्राधिकार पत्र	Download

Details of Existing Well विद्यमान कुए का विवरण

District जनपद	Shamli	Block ब्लॉक	SHAMLI
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Tehsil and District- Shamli, UP	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	Tehsil and District- Shamli, UP	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download

2/28/2021

Uploaded Google / Toposheet Download

अपलोड किया गया कूप का गूगल / टोपोगीट मैप

Particulars of The Existing Well विद्यमान कूप का ब्योरा

Date of Construction/Sinking of Well
कूप की निर्माण तिथि

12/03/1992

Type of Well
कूप का प्रकार

Tube Well/Dring

Discharge of Tube Well (cum./hr)
त्वबवेल का निर्वहन (cum./hr)

50

Housing Pipe if Any
यदि कोई है

No

Strainer Details स्ट्रेनर का विवरण

Material of Strainer
स्ट्रेनर की सामग्री

PVC

Number of Strainer(s)
स्ट्रेनर की संख्या

1

S.No. Strainer Installed at what Depth from
क्रम संख्या स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)

Strainer Installed upto what Depth from
Ground Level (In Meter)
स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)

Length (In
meter)
संबाई (मीटर में)

Diameter (In
millimeter)
व्यास (मिलीमीटर में)

1 18.00

25.00

7.00

152.40

Approx. Depth of Well (In meter)
कूप की अनुमानित गहराई (मीटर में)

25.00

Whether There has been Any
Adverse Report Regarding
Water Quality of the Well?
क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?

No

Ground Water Level (In meter)
भूजल स्तर (मीटर में)

8

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used
प्रयोग किये जाने वाले पंप का प्रकार

Submersible

Pump Capacity (In m³/hr)
पंप क्षमता (m³/hr)

50.00

Horse Power (H.P.)
हॉर्स पावर (एच.पी.)

30.00

Operational Device
परिचालन उपकरण

Electric Motor

Date of Energization
विद्युतीकरण तिथि

27/03/1992

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well
विद्यमान कूप का उद्देश्य?

Industrial

Annual Running Hours
वार्षिक उपयोग (घंटे में)

1080.00

Daily Running Hours
दैनिक उपयोग (घंटे में)

6.00

Whether the Water Supplied in
Well Area Through Pipe Water
Supply or Not?
क्या क्षेत्र में जल की आपूर्ति पाइप
जलापूर्ति के माध्यम से होती है?

No

10/05/2021

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरे (उद्योग हेतु)

The industry ensure the operation of the ETP in such a manner that it conform the standards lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (F) dated 14/01/2016

Registration Form

Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं

Yes

Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें

Download

Length of Section Pipe (in Meter) शवधान पाइप की लंबाई (मीटर में)

25.00

Whether Rain Water Harvesting Structure has been Constructed within the Premises?

No

क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?

Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं

No

Affidavit on non judicial stamp paper of Rs. 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done.

Download

10 रुपये के न्यायिकेतर स्टाम्प पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कूप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।

Does industry come under MSME ?

No

क्या उद्योग MSME के अंतर्गत आता है ?

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number प्रमाणपत्र संख्या

CGWA/NOC/IND/ORIG/2018/3537

Issue Date निर्गमन तिथि

01/05/2018

Expiry Date अंतिम तिथि

16/05/2020

Upload Certificate प्रमाणपत्र अपलोड करें

Download

Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है

Date of Expiry of N.O.C

16/05/2020

Date of filling application for renewal

06/03/2020

Any clarification Report

Download

Reason For Pendency

Download

affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day

Download

Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day

Download

Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories

Download

Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs

Download

6/28/2021

Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

Download

Registration Form

Reason for renewal of N.O.C.
एन.ओ.सी. के नवीनीकरण का कारण

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments

Affidavit on non judicial stamp paper of Rs. 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done

Download

Against Case

No

Declaration by the Applicant आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण अशुद्ध पाये गए तो मेरा आवेदन/पंजीकरण अस्वीकृत/रद्द किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction/alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO. OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
 - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c)
 - (d) Affidavit referred to in item no. 5.
 - (e) Affidavit referred to in item no. 7.
 - (f) Copy of N.O.C. as referred in item no.3.
- Additional Documents to be submitted with the application
 - (i) For Industrial User:
 - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
 - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day.
 - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
 - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
 - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
 - (ii) For Commercial User:
 - (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
 - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
 - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
 - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
 - (e) Details of water requirement computed as per National Building Code, 2018 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
 - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- 7. The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



Registration Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (B)

[See rule 14(1)]

APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED AREA

अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details

आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	SHML0521RIN0004
Application Date आवेदन तिथि		28/06/2021	
Name of the Applicant आवेदक का नाम	RAJANIKANTA MISHRA		
Mobile No. मोबाइल नंबर	9897802056	Email ID. ईमेल आईडी	hr@srshadilal.com
Date of Birth जन्मतिथि	21/03/1984	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	4215-0071-6013	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं/फ्लैट सं/भवन सं	UPPER DOAB SUGAR MILLS, SHAMLI	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	SHAMLI	State राज्य	Uttar Pradesh
District जनपद	SHAMLI	Pin Code पिन कोड	247776
Designation पद	General Manager	Company Name कंपनी का नाम	Upper Doab Sugar Mills
Company Address कंपनी का पता	Tehsil and District- Shamli, UP	Authorization Letter प्राधिकार पत्र	Download

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Shamli	Block ब्लॉक	SHAMLI
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Tehsil and District- Shamli, UP	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	Tehsil and District- Shamli, UP	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download

12/05/2021

Uploaded Google / Toposheet Download

Map
जुड़ा हुआ किया गया कूप का गूगल /
टोपोग्रीट मैपParticulars of The Existing Well
विद्यमान कूप का ब्योराDate of Construction/Sinking of Well
कूप की निर्माण तिथि 10/05/2002Type of Well
कूप का प्रकार

Tube Well/Boring

Discharge of Tube Well (cum./hr)
त्यूबवेल का निर्वहन (cum./hr) 60Housing Pipe If Any
यदि कोई है

No

Strainer Details
स्ट्रेनर का विवरणMaterial of Strainer
स्ट्रेनर की सामग्री PVCNumber of Strainer(s)
स्ट्रेनर की संख्या 1

S.No. संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)
1	18.00

Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)
25.00

Length (in meter)
लंबाई (मीटर में)Diameter (in millimeter)
व्यास (मिलीमीटर में)

7.00

203.20

Approx. Depth of Well (in meter)
कूप की अनुमानित गहराई (मीटर में) 25.00Whether There has been Any Adverse Report Regarding Water Quality of the Well?
क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?

No

Ground Water Level (in meter)
भूजल स्तर (मीटर में) 8

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used
प्रयोग किये जाने वाले पंप का प्रकार SubmersiblePump Capacity (in m³/hr)
पंप क्षमता (m³/hr)

60.00

Horse Power (H.P.)
हॉर्स पावर (एच.पी.)

60.00

Operational Device
परिचालन उपकरण Electric MotorDate of Energization
विद्युत्पत्तीकरण तिथि

24/05/2002

Details of Utilization of Well
कूप के उपयोग का विवरणPurpose of the Existing Well
विद्यमान कूप का उद्देश्य? IndustrialAnnual Running Hours
वार्षिक उपयोग (घंटे में)

1080.00

Daily Running Hours
दैनिक उपयोग (घंटे में) 6.00Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?
क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?

No

Registration Form

<p>8/3/2021</p> <p>Please Submit Mode of Treatment of Waste Water Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरे (उद्योग हेतु)</p>	<p>The industry should ensure the operation of the ETP in such a manner that it conform the standards lay down under the notification issued by MOEF & CG vide its GO no GSR 35 (E) dated 14/01/2016</p>	<p>Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं</p>	<p>Yes</p>
<p>Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें</p>	<p>Download</p>	<p>Length of Section Pipe (in Meter) सवधान पाइप की संवाई (मीटर में)</p>	<p>25.00</p>
<p>Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?</p>	<p>No</p>	<p>Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं</p>	<p>No</p>
<p>Affidavit on non judicial stamp paper of Rs. 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done. 10 रुपये के न्यायिकेतर स्टाम्प पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कृप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।</p>	<p>No</p>		<p>Download</p>
<p>Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?</p>	<p>No</p>		
<p>NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)</p>			
<p>Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण</p>			<p>Yes</p>
<p>Certificate Number प्रमाणपत्र संख्या</p>	<p>CGWA/NOC/IND/ORIG/2018/3637</p>	<p>Issue Date निर्गमन तिथि</p>	<p>01/06/2018</p>
<p>Expiry Date अंतिम तिथि</p>	<p>16/05/2020</p>	<p>Upload Certificate प्रमाणपत्र अपलोड करें</p>	<p>Download</p>
<p>Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार</p>			<p>No</p>
<p>When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है</p>			
<p>Date of Expiry of N.O.C</p>	<p>16/05/2020</p>	<p>Date of filling application for renewal</p>	<p>06/03/2020</p>
<p>Any clarification Report</p>	<p>Download</p>	<p>Reason For Pendency</p>	<p>Download</p>
<p>affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day</p>	<p>Download</p>	<p>Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day</p>	<p>Download</p>
<p>Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories</p>	<p>Download</p>	<p>Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs</p>	<p>Download</p>

Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

[Download](#)

Reason for renewal of N.O.C.
एन.ओ.सी. के नवीनीकरण का कारण

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments

Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done

[Download](#)

Against Case

No

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled.

मैं उद्घोषणा करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण अशुद्ध पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/रद्द किया जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction/alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO_OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
 - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c)
 - (d) Affidavit referred to in item no. 5.
 - (e) Affidavit referred to in item no. 7.
 - (f) Copy of N.O.C. as referred in item no.3.
- Additional Documents to be submitted with the application
 - (I) For Industrial User:
 - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
 - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day.
 - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
 - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs
 - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
 - (II) For Commercial User:
 - (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
 - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
 - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
 - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
 - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
 - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- 7. The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (B)

[See rule 14(1)]

APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED AREA

अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का पुआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	SHML0621RIN0007
Application Date आवेदन तिथि		28/06/2021	
Name of the Applicant आवेदक का नाम	RAJANIKANTA MISHRA		
Mobile No. मोबाइल नंबर	9897802058	Email ID. ईमेल आईडी	ivr@sirshadilat.com
Date of Birth जन्मतिथि	21/03/1964	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	4215-0071-6013	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं./फ्लैट सं./भवन सं.	UPPER DOAB SUGAR MILLS, SHAMLI	Locality/Village मुहल्ला/ग्राम	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	SHAMLI	State राज्य	Uttar Pradesh
District जनपद	SHAMLI	Pin Code पिन कोड	247776
Designation पद	General Manager	Company Name कंपनी का नाम	Upper Doab Sugar Mills
Company Address कंपनी का पता	Tehsil and District- Shamli, UP	Authorization Letter प्रधिकार पत्र	Download
Details of Existing Well विद्यमान कूप का विवरण			
District जनपद	Shamli	Block ब्लॉक	SHAMLI
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Tehsil and District- Shamli, UP	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	Tehsil and District- Shamli, UP	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download

अपलोड किया गया कूप का गूगल / टोपोशीट मैप

Particulars of The Existing Well विद्यमान कूप का व्योरा

Date of Construction/Sinking of Well 13/05/1992

कूप की निर्माण तिथि

Type of Well

कूप का प्रकार

Tube Well/Boring

Discharge of Tube Well (cum./hr) 60

ट्यूबवेल का निर्वहन (cum./hr)

Housing Pipe If Any यदि कोई है

No

Strainer Details स्ट्रेनर का विवरण

Material of Strainer PVC
स्ट्रेनर की सामग्री

Number of Strainer(s)

स्ट्रेनर की संख्या

1

S.No. Strainer Installed at what Depth from
क्रम स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है
संख्या (मीटर में)

Strainer Installed upto what Depth from
Ground Level (in Meter)
स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है
(मीटर में)

Length (in
meter)
लंबाई (मीटर
में)

Diameter (in
millimeter)
व्यास (मिलीमीटर
में)

1 25.00

36.00

10.00

203.20

Approx. Depth of Well (In meter) 36.00
कूप की अनुमानित गहराई (मीटर में)

Whether There has been Any
Adverse Report Regarding
Water Quality of the Well?
क्या कूप के जल की गुणवत्ता के संबंध
में कोई प्रतिकूल रिपोर्ट है?

No

Ground Water Level (In meter) 8
भूजल स्तर (मीटर में)

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used Submersible
प्रयोग किये जाने वाले पंप का प्रकार

Pump Capacity (In m3/hr)
पंप क्षमता (m3/hr)

60.00

Horse Power (H.P.)
हॉर्स पावर (एच.पी.)

30.00

Operational Device Electric Motor
परिचालन उपकरण

Date of Energization
विद्युतीकरण तिथि

17/06/1992

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well Industrial
विद्यमान कूप का उद्देश्य?

Annual Running Hours
वार्षिक उपयोग (घंटे में)

1080.00

Daily Running Hours 6.00
दैनिक उपयोग (घंटे में)

Whether the Water Supplied in
Well Area Through Pipe Water
Supply or Not?
क्या क्षेत्र में जल की आपूर्ति पाइप
जलापूर्ति के माध्यम से होती है?

No

15/05/2021

Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरे (उद्योग हेतु)

The industry ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016

Registration Form

Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं

Yes

Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें

Download

Length of Section Pipe (in Meter) सक्शन पाइप की लंबाई (मीटर में)

35.00

Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?

No

Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं

No

Affidavit on non judicial stamp paper of Rs. 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done.

Download

10 रुपये के न्यायिक स्टाम्प पेपर पर शपथ पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कूप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।

Does industry come under MSME ?

No

क्या उद्योग MSME के अंतर्गत आता है ?

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number

CGWA/NOC/IND/ORIG/2018/3637

प्रमाणपत्र संख्या

Issue Date

01/08/2018

निर्गमन तिथि

Expiry Date

16/05/2020

अंतिम तिथि

Upload Certificate

Download

प्रमाणपत्र अपलोड करें

Ground Water Department Uttar Pradesh

भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

When N.O.C. is not valid at the date of filling the application

जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है

Date of Expiry of N.O.C

16/05/2020

Date of filling application for renewal

06/03/2020

Any clarification Report

Download

Reason For Pendency

Download

affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day

Download

Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day

Download

Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories

Download

Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs

Download

Impact Assessment report; All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

Download

Reason for renewal of N.O.C.
एन.ओ.सी. के नवीनीकरण का कारण

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments

Affidavit on non judicial stamp paper of Rs, 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done

Download

Against Case

No

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ...
 मैं हतुद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण अशुद्ध पाये गए तो मेरा आवेदन/पंजीकरण अस्वीकृत/रिहा किए जाने योग्य होगा

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction & alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
 - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c)
 - (d) Affidavit referred to in item no. 5.
 - (e) Affidavit referred to in item no. 7.
 - (f) Copy of N.O.C. as referred in item no.3.
- Additional Documents to be submitted with the application
 - (i) For Industrial User;
 - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
 - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day.
 - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
 - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
 - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
 - (ii) For Commercial User:
 - (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
 - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
 - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
 - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
 - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
 - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- 7. The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.

**GROUND WATER DEPARTMENT**

[Namami Gange & Rural Water Supply Department]

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (B)

[See rule 14(1)]

APPLICATION FOR RENEWAL OF NO-OBJECTION CERTIFICATE FOR SINKING OF WELL FOR ANY COMMERCIAL OR INDUSTRIAL OR INFRASTRUCTURAL OR BULK USER IN NOTIFIED AND NON-NOTIFIED AREA

अनापत्ति प्रमाण पत्र के नवीनीकरण का आवेदन पत्र

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]**Applicant's Details**
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	SHML0621RHW008
Application Date आवेदन तिथि		28/06/2021	
Name of the Applicant आवेदक का नाम	RAJANIKANTA MISHRA		
Mobile No. मोबाइल नंबर	9897802056	Email ID. ईमेल आईडी	nr@sishadai.com
Date of Birth जन्मतिथि	21/03/1964	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	4215-0071-6013	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं./फ्लैट सं./भवन सं.	UPPER DOAB SUGAR MILLS, SHAMLI	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	SHAMLI	State राज्य	Uttar Pradesh
District जनपद	SHAMLI	Pin Code पिन कोड	247776
Designation पद	General Manager	Company Name कंपनी का नाम	Upper Doab Sugar Mills
Company Address कंपनी का पता	Tehsil and District- Shamli, UP	Authorization Letter प्राधिकार पत्र	Download
Details of Existing Well विद्यमान कुप का विवरण			
District जनपद	Shamli	Block ब्लॉक	SHAMLI
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Tehsil and District- Shamli, UP	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	Tehsil and District- Shamli, UP	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download

MAP
अपडेट किया गया कूप का गूगल /
टोपोगीट मैप

Particulars of The Existing Well विद्यमान कूप का ब्योरा

Date of Construction/Sinking of Well 10/04/1974

कूप की निर्माण तिथि

Type of Well
कूप का प्रकार

Tube Well/Boring

Discharge of Tube Well (cum./hr) 50

ट्यूबवेल का निर्वहन (cum./hr)

Housing Pipe if Any यदि कोई है

No

Strainer Details स्ट्रेनर का विवरण

Material of Strainer
स्ट्रेनर की सामग्री

PVC

Number of Strainer(s)
स्ट्रेनर की संख्या

1

S.No. Strainer Installed at what Depth from
क्रम स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है
संख्या (मीटर में)

1 26.00

Strainer Installed upto what Depth from
स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है
(मीटर में)

36.00

Length (in
meter)
लंबाई (मीटर
में)

10.00

Diameter (in
millimeter)
व्यास (मिलीमीटर
में)

152.40

Approx. Depth of Well (in meter) 36.00
कूप की अनुमानित गहराई (मीटर में)

Whether There has been Any
Adverse Report Regarding
Water Quality of the Well?
क्या कूप के जल की गुणवत्ता के संबंध
में कोई प्रतिकूल रिपोर्ट है?

No

Ground Water Level (in meter) 8
भूजल स्तर (मीटर में)

Details of Existing Pumping Device विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used
प्रयोग किये जाने वाले पंप का प्रकार

Submersible

Pump Capacity (in m³/hr)
पंप क्षमता (m³/hr)

50.00

Horse Power (H.P.)
हॉर्स पावर (एच.पी.)

20.00

Operational Device
परिचालन उपकरण

Electric Motor

Date of Energization
विद्युतीकरण तिथि

24/04/1974

Details of Utilization of Well कूप के उपयोग का विवरण

Purpose of the Existing Well
विद्यमान कूप का उद्देश्य?

Industrial

Annual Running Hours
वार्षिक उपयोग (घंटे में)

1080.00

Daily Running Hours
दैनिक उपयोग (घंटे में)

6.00

Whether the Water Supplied in
Well Area Through Pipe Water
Supply or Not?
क्या क्षेत्र में जल की आपूर्ति पाइप
जलापूर्ति के माध्यम से होती है?

No

Registration Form

<p>Please Submit Mode of Treatment of Waste Effluent (For Industries) उपचार जल की उपचार प्रणाली भरें (अवधि हेतु)</p>	<p>The industry ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEFACC vide its GO no GSR 35 (E) dated 14/01/2016.</p>	<p>Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं</p>	<p>Yes</p>
<p>Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें</p>	<p>Download</p>	<p>Length of Section Pipe (in Meter) सवधान पाइप की लंबाई (मीटर में)</p>	<p>36.00</p>
<p>Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?</p>	<p>No</p>	<p>Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं</p>	<p>No</p>
<p>Affidavit on non judicial stamp paper of Rs. 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done. 10 रुपये के न्यायिक स्टांप पेपर पर साक्ष्य पत्र प्रस्तुत करने के निर्देश दिये जाते हैं जिसपर यह उल्लिखित हो कि अनापत्ति प्रमाणपत्र प्राप्त करने हेतु भरे गए आवेदन पत्र पर प्रदान की गई जानकारी के विरुद्ध आवेदक द्वारा कृप में किसी प्रकार के बदलाव/परिवर्तन नहीं किए जाएंगे।।</p>	<p>Download</p>	<p></p>	<p>Download</p>
<p>Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है ?</p>	<p>No</p>	<p></p>	<p></p>
<p>NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)</p>	<p></p>	<p></p>	<p></p>
<p>Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण</p>	<p></p>	<p></p>	<p>Yes</p>
<p>Certificate Number प्रमाणपत्र संख्या</p>	<p>CGWA/NOC/IND/ORIG/2018/3637</p>	<p>Issue Date निर्गमन तिथि</p>	<p>01/06/2018</p>
<p>Expiry Date अंतिम तिथि</p>	<p>16/05/2020</p>	<p>Upload Certificate प्रमाणपत्र अपलोड करें</p>	<p>Download</p>
<p>Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार</p>	<p></p>	<p></p>	<p>No</p>
<p>When N.O.C. is not valid at the date of filling the application जब अनापत्ति प्रमाण पत्र आवेदन भरने की तिथि में मान्य नहीं है</p>	<p></p>	<p></p>	<p></p>
<p>Date of Expiry of N.O.C</p>	<p>16/05/2020</p>	<p>Date of filling application for renewal</p>	<p>06/03/2021</p>
<p>Any clarification Report</p>	<p>Download</p>	<p>Reason For Pendency</p>	<p>Download</p>
<p>affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day</p>	<p>Download</p>	<p>Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day</p>	<p>Download</p>
<p>Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories</p>	<p>Download</p>	<p>Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs</p>	<p>Download</p>

Impact Assessment report; All projects extracting/proposing to extract ground water in excess of 100 m³/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

[Download](#)

Reason for renewal of N.O.C.
एन.ओ.सी. के नवीनीकरण का कारण

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments

Affidavit on non judicial stamp paper of Rs. 10 that no alteration/ modification of well against the details submitted at the time of filling up application for grant of N.O.C. will be done

[Download](#)

Against Case

No

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled..

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण अशुद्ध पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/रद्द किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application form should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction / alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the AUTHORIZATION/ NO OBJECTION CERTIFICATE FOR SINKING OF NEW WELL, same shall be liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification
 - (c) Map showing location of the proposed well, which have been referred to in item no.2(a), (b)and(c)
 - (d) Affidavit referred to in item no. 5.
 - (e) Affidavit referred to in item no. 7.
 - (f) Copy of N.O.C. as referred in item no.3.
- Additional Documents to be submitted with the application
 - (I) For Industrial User:
 - (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
 - (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m³/day.
 - (c) Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
 - (d) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
 - (e) Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.
 - (II) For Commercial User:
 - (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
 - (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
 - (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in notified areas.
 - (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
 - (e) Details of water requirement computed as per National Building Code, 2016 (Annexure I), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
 - (f) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.
- 7. The District Ground Water Management Council reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.

All Fee Payment Details for Unit Id - Unit Name : UPSWP18015016405 - UPPER DOAB SUGAR
SHAMLI

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Ground Water Department	Renewal of NOC for Abstraction of Ground Water	5000	UP01521062814432654	ID : 1481942530 2021-06-28 14:44:27	Paid

Close

13/06/2021
 All Fee Payment Details for Unit Id - Unit Name : UPSWP18015016406 - UPPER DOAB SUGAR
 MILLS SHAMLI

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Ground Water Department	Renewal of NOC for Abstraction of Ground Water	5000	UP01521062814452165	ID : 1481944375 2021-06-28 14:46:15	Paid
Close						

Fee Payment Slip

All Fee Payment Details for Unit Id - Unit Name : UPSWP18015016407 - UPPER DOAB SUGAR
 All LS SHAMLI

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Ground Water Department	Renewal of NOC for Abstraction of Ground Water	5000	UP01521062814465053	ID : 1481945579 2021-06-28 14:47:29	Paid

Close

All Fee Payment Details for Unit Id - Unit Name : UPSWP18015016408 - UPPER DOAB SUGAR
 M/S SHAMLI

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Ground Water Department	Renewal of NOC for Abstraction of Ground Water	5000	UP01521062814481072	ID : 1481946980 2021-06-28 14:48:52	Paid

Close

All Fee Payment Details for Unit Id - Unit Name : UPSWP18015016409 - UPPER DOAB SUGAR
 M/S SHAMLI

Sr.No.	Department Name	Service Name	Required Fee Amount In (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Ground Water Department	Renewal of NOC for Abstraction of Ground Water	5000	UP01521062814493351	ID : 1481948231 2021-06-28 14:50:08	Paid

Close



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 15/08/2026

Registration No.: 202106000449

Name of the Owner	RAJANIKANTA MISHRA		
Address of the Applicant	UPPER DOAB SUGAR MILLS, SHAMLI	Application Form Serial No.	SHML0621RIN0008
Date of Submission	19/06/2021	Specimen Signature	
Company Name	Upper Doab Sugar Mills	Company Address	Tehsil and District- Shamli, UP
NOC Issued By:	अनापत्ति प्रमाण पत्र (द्वारा निर्गत)		
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2018/3637	Issue Date निर्गमन तिथि	01/06/2018
Expiry Date अंतिम तिथि	16/05/2020		No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District	Shamli	Block	SHAMLI
Plot No./Khasra No.	Tehsil and District- Shamli, UP	Municipality/Corporation	No
Ward No./Holding No.			Tehsil and District- Shamli, UP

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	12/08/1974		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	36.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	60.00
Date of Energization (In Case of Electric Pump)	27/08/1974		
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	60.00	Maximum Allowable Running Hours Per Day:-	5.00
Maximum Allowable Annual Extraction of Ground Water:	54000		

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Yours Faithfully,

Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR) Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

NOC Renewal Application Form

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) Federation Indian Chamber of Commerce and Industry (FICCI) National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official, This should only be used for Preview purpose.
यह अनुमति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वविलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 15/08/2026

Registration No.: 202106000448

Name of the Owner	RAJANIKANTA MISHRA	Application Form Serial No.	SHML0621RIN0025
Address of the Applicant	UPPER DOAB SUGAR MILLS, SHAMLI	Specimen Signature	
Date of Submission	19/06/2021	Company Address	Tehsil and District: Shamli, UP
Company Name	Upper Doab Sugar Mills		

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority

केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number

प्रमाणपत्र संख्या

CGWA/NOC/IND/ORIG/2018/3637

Issue Date

निर्गमन तिथि

01/08/2018

Expiry Date

अंतिम तिथि

16/05/2020

Ground Water Department Uttar Pradesh

भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District	Shamli	Block	SHAMLI
Plot No./Khasra No.	Tehsil and District- Shamli, UP	Municipality/Corporation	No
Ward No./Holding No.			Tehsil and District- Shamli, UP

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	12/03/1992	Depth of the Well (In meter)	25.00
Type of Well	Tube Well/Boring	Assembly Size (For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	30.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	50.00
Type of Pump Used	Submersible	Date of Energization (In Case of Electric Pump)	27/03/1992
Operational Device	Electric Motor	Maximum Allowable Rate of Withdrawal (m ³ /hr.):	50.00
		Maximum Allowable Running Hours Per Day:	6.00
		Maximum Allowable Annual Extraction of Ground Water:	54000

NOC Renewal Application Form

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments

Application for renewal of N.O.C.
 नवीनीकरण का कारण
 Annual Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:
 Date:

Yours Faithfully,
 Signature of the Issuing Authority
 and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
 - (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
 - (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
 - (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
 - (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
 - (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
 - (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
 - (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
 - (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
 - (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

NOC Renewal Application Form

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनाधिकृत प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 15/08/2026

Registration No.: 202106000447

Name of the Owner	RAJANIKANTA MISHRA		
Address of the Applicant	UPPER DOAB SUGAR MILLS, SHAMLI	Application Form Serial No.	SHML0621RIN0004
Date of Submission	19/06/2021	Specimen Signature	
Company Name	Upper Doab Sugar Mills	Company Address	Tehsil and District- Shamli, UP

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number
प्रमाणपत्र संख्या

CGWA/NOC/IND/ORIG/2018/3637

Issue Date
निर्गमन तिथि

01/06/2018

Expiry Date
अंतिम तिथि

16/05/2020

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District	Shamli	Block	SHAMLI
Plot No./Khasra No.	Tehsil and District- Shamli, UP	Municipality/Corporation	No
Ward No./Holding No.			Tehsil and District- Shamli, UP

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	10/05/2002		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	25.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	60.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	60.00
Date of Energization (In Case of Electric Pump)		24/05/2002	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	80.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			64800

NOC Renewal Application Form

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments.

11:17 AM
 Application for renewal of N.O.C.
 न.अ.जी. के नवीनीकरण का कारण
 Against Case

The No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3k), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
 Signature of the Issuing Authority
 and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR) Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

NOC Renewal Application Form

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority.

SPECIFIC CONDITIONS:

- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) / Federation Indian Chamber of Commerce and Industry (FICCI) / National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 15/08/2026

Registration No.: 202106000455

Name of the Owner	RAJANIKANTA MISHRA		
Address of the Applicant	UPPER DOAB SUGAR MILLS, SHAMLI	Application Form Serial No.	SHML0621RIN0007
Date of Submission	19/06/2021	Specimen Signature	
Company Name	Upper Doab Sugar Mills	Company Address	Tehsil and District- Shamli, UP

NOC issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number
प्रमाणपत्र संख्या

CGWA/NOC/IND/ORIG/2018/3637

Issue Date
निर्गमन तिथि

01/06/2018

Expiry Date
अंतिम तिथि

16/05/2020

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District	Shamli	Block	SHAMLI
Plot No./Khasra No.	Tehsil and District- Shamli, UP	Municipality/Corporation	No
Ward No./Holding No.			Tehsil and District- Shamli, UP

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	13/05/1992		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	36.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	60.00
Date of Energization (In Case of Electric Pump)		17/06/1992	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	60.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			64800

4

NOC Renewal Application Form

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments

11:13 AM
 Form for renewal of N.O.C.
 नए नए के नवीनीकरण का कारण
 Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at SL (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
 Signature of the Issuing Authority
 and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

NOC Renewal Application Form

- 11:13 AM
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 L capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - Any other site-specific requirement regarding safety and access for measurement may be taken care off.
 - (11) Any other condition(s) that may be imposed by the concerned Authority.
 - (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
 - (13) Any other condition imposed by the concerned Authority

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी अधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 15/08/2026

Registration No.: 202106000456

Name of the Owner	RAJANIKANTA MISHRA	Application Form Serial No.	SHML0621RIN0008
Address of the Applicant	UPPER DOAB SUGAR MILLS, SHAMLI	Specimen Signature	
Date of Submission	19/06/2021	Company Address	Tehsil and District- Shamli, UP
Company Name	Upper Doab Sugar Mills		

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Yes

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORIG/2018/3637	Issue Date निर्गत तिथि	01/06/2018
---	-----------------------------	---------------------------	------------

Expiry Date अंतिम तिथि	18/05/2020
---------------------------	------------

No

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

Location Particulars

District	Shamli	Block	SHAMLI
Plot No./Khasra No.	Tehsil and District- Shamli, UP	Municipality/Corporation	No
Ward No./Holding No.			Tehsil and District- Shamli, UP

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	10/04/1974		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	36.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	50.00
Date of Energization (In Case of Electric Pump)		24/04/1974	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	50.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			54000

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewed application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments.

आपके लिए नवीनीकरण के कारण
 के लिए नवीनीकरण का कारण
 के लिए नवीनीकरण का कारण

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3a), for running hours / day as shown at Sl. (3b), and for maximum allowable annual extraction of ground water as shown at Sl. (3c) and is valid subject to the observance of the conditions stated overleaf.

Place

Date

Yours Faithfully,
 Signature of the Issuing Authority
 and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell / tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

NOC Renewal Application Form

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वबिलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032

परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032

Water Laboratory (Wastewater Section) वन प्रयोगशाला (अर्जुन नगर प्रयोगशाला)

Analysis Report विश्लेषण प्रतिवेदन

NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723



Amesure-VII

Source of sample: Drain/STP/ETP/Other : ड्रेन/सी पी/सी/एम
Samples collected by : संचयन करने वाले का नाम
Date & time of sample Collection : संचयन करने का तिथि एवं समय

Report No. : नाम नं : WWL/NOV/56/2021
Issue Date : जारी करने की तिथि : 20/12/2021

Date & time of sample receipt : संचयन करने की तिथि एवं समय

Period of sample analysis : संचयन करने के दिनों/दिनों की संख्या

Sample registration no. & date : संचयन करने की संदर्भ सं. एवं तिथि

Test method reference : परीक्षण विधि का संदर्भ

Report sent to (Name & Division) : प्राप्त करने वाले का नाम (नाम एवं विभाग)

- : Drain & Effluent.
- : Sh. Kamlesh Singh & Team.
- : 24/11/21 @ 12:00 to 6:00 pm.
- : 25/11/21 @ 11:50 am.
- : 25th Nov to 10th Dec 21.
- : 56/water/WW-12/21.
- : APHA/BIS, पृथ्वीराज/दीर्घापुर
- : IPC-III.

S. No	Sample Code	WWL Sample No.	pH	COD	BOD	TSS	TDS	Oil & Grease	MLSS *	MLVSS *	NH ₃ -N
1.	US I	682	4.7	1245	814	504	1592	-	-	-	-
2.	US O	683	7.7	83	24	27	944	-	-	-	-
3.	US O1	684	7.8	93	23	28	848	-	-	-	-
4.	US O&G	685	-	-	-	-	-	BDL	-	-	-
5.	US OA	686	-	-	-	-	-	-	-	-	05
6.	USD-1	687	4.4	2653	1435	927	4108	-	-	-	-
7.	USP	688	4.8	1162	699	365	2288	-	-	-	-
8.	USD OG	689	-	-	-	-	-	50	-	-	-
9.	USDA -1	690	-	-	-	-	-	-	-	-	06
10	UDD-1	691	6.9	336	138	92	1168	-	-	-	-
11.	UDDA-1	692	-	-	-	-	-	-	-	-	19
12.	USA	693	-	-	-	-	-	-	599	215	-

Note: All the concentrations are expressed in mg/l except pH. Note: पीएच के अतिरिक्त सभी सांद्रता मिलीग्राम/लीटर में व्यक्त की गई हैं। * Non - Scope Parameters. * धारावीत स्तंभ में नहीं है।

Statement: सारांश: 1. The results relate only to the samples tested. परिणाम केवल संचयन किए गए नमूनों से संबंधित हैं।

2. The report shall not be reproduced except in full without written approval of the laboratory. पूर्ण रिपोर्ट के अतिरिक्त प्रकाशकों के बिना इसका प्रकाशन नहीं किया जा सकता है।

3. BDL & Test methods are mentioned on back side of this report. की गई मात्राएं परीक्षण विधियाँ के अंत में दिए गए हैं।

4. All samples will be retained only for one week after receipt of Report. सभी नमूने प्राप्त करने के एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

Signature: (Dr. P.K. Behra) D.H. Water Lab Page: 01 of 01

(Dr. P.K. Behra)
D.H. Water Lab
Page: 01 of 01

REGIONAL LABORATORY OFFICE MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building, Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.14159633/MuzaffarNagar/2021

Date: 30/11/2021

- 1- Name & Address of Industry: UPPER DOAB SUGAR MILLS SHAMLI
- 2- Sample Collected By: Sarvesh Kumar .LA Diwakar Dev Gahlot,J.R.F.
- 3- Date of Monitoring: 24/11/2021
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 35 Meters
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: TEXMACO(38 TPH)
- 9- Fuel used: bagasse
- 10- Quantity of Fuel used: 456 TPD
- 11- Flue Gas Velocity: 7.7 Mtr/sec
- 12- APCS if any: Wet Scrubber
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location and Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/Nm ³	139.1	150
2	Nitrogen oxides (Nox)	mg/Nm ³	23	300
3	Sulphur Dioxide	mg/Nm ³	34	600

Analysed by-

[Sarvesh Kumar LA]

Authorised Signatory-

Ankit Singh RO

SINGH
ANKIT

Digitally signed
by SINGH ANKIT
Date: 2021.11.30
13:08:08 +05'30'

Regional Officer



REGIONAL LABORATORY OFFICE MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building, Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.14159619/MuzaffarNagar/2021

Date: 30/11/2021

- 1- Name & Address of Industry: UPPER DOAB SUGAR MILLS SHAMLI
- 2- Sample Collected By: Sarvesh Kumar .LA Diwakar Dev Gahlot;J.R.F
- 3- Date of Monitoring: 24 11 2021
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 35 Meters
- 7- Total No. of Boiler: 02
- 8- Capacity of Boiler: SURYA (25 TPH+ 25 TPH)
- 9- Fuel used: bagasse
- 10- Quantity of Fuel used: 600TPD
- 11- Flue Gas Velocity: 7.8Mtr/sec
- 12- APCS if any: Wet Scrubber
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location and Test methods followed are appended overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/Nm ³	112.2	150
2	Sulphur Dioxide	mg/Nm ³	21	600
3	Nitrogen oxides (Nox)	mg/Nm ³	16	300

Analysed by-

[Sarvesh Kumar LA]

Authorised Signatory-

Ankit Singh RO

SINGH
ANKIT

Digitally signed
by SINGH ANKIT
Date: 2021.11.30
13:06:57 +05'30'

Regional Officer



REGIONAL LABORATORY OFFICE MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building, Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.14147530/MuzaffarNagar/2021

Date: 30/11/2021

- 1- Name & Address of Industry: UPPER DOAB SUGAR MILLS SHAMLI
- 2- Sample Collected By: Sarvesh Kumar, J.A Diwakar, Dev Gahlot, J.R.F
- 3- Date of Monitoring: 24-11-2021
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 35 Meters
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: VKW2(25 TPH)
- 9- Fuel used: bagasse
- 10- Quantity of Fuel used: 300TPD
- 11- Flue Gas Velocity: 7.5Mtr/sec
- 12- APCS if any: Wet Scrubber
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location and Test methods followed are appended overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/Nm ³	141.1	150
2	Sulphur Dioxide	mg/Nm ³	29	600
3	Nitrogen oxides (Nox)	mg/Nm ³	21	300

Analysed by-

[Sarvesh Kumar LA]

Authorised Signatory-

Ankit Singh RO

SINGH
ANKIT

Digitally signed
by SINGH ANKIT
Date: 2021.11.30
13:55:17 +05'30'

Regional Officer



REGIONAL LABORATORY OFFICE MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building, Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.14147518/MuzaffarNagar/2021

Date: 30/11/2021

- 1- Name & Address of Industry: UPPER DOAB SUGAR MILLS SHAMLI
- 2- Sample Collected By: Sarvesh Kumar;L.A, Diwakar Dev Gildot,I.R.F
- 3- Date of Monitoring: 24 11 2021
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 35mtr
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: VKW1(25TPH)
- 9- Fuel used: bagasse
- 10- Quantity of Fuel used: 300TPD
- 11- Flue Gas Velocity: 6.9Mtr/sec
- 12- APCS if any: Wet Scrubber
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/Nm ³	137.7	150
2	Nitrogen oxides (Nox)	mg/Nm ³	22	300
3	Sulphur Dioxide	mg/Nm ³	36	600

Analysed by-

[Sarvesh Kumar LA]

Authorised Signatory-

Ankit Singh RO

SINGH
ANKIT

Regionl Officer

Digitally signed
by SINGH ANKIT
Date: 2021.11.30
12:04:33 +05'30'



Annexure-X

UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 148770/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2022

Dated : 25/01/2022

To ,

Shri RAJAT LAL
M/s SHAMLI DISTILLERY AND CHEMICAL WORKS
SHAMLI DISTILLERY AND CHEMICAL WORKS SHAMLI,SHAMLI,247776
SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHAMLI DISTILLERY AND CHEMICAL WORKS

Reference Application No. 14912936

Dated : 25/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHAMLI DISTILLERY AND CHEMICAL WORKS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 20/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2022.01.25 17:47:43 +05'30'

Chief Environmental Officer (Circle 3)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2022.01.25 17:47:57 +05'30'

Chief Environmental Officer (Circle 3)

U.P. Pollution Control Board

Dated : 25/01/2022

CONDITIONS OF CONSENT

- 1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	1 X 36 TPH INCINERATION BOILER	SLOP WITH BEGASSE	01	Particulate Matter	72 METER STACK HEIGHT FROM GROUND LEVEL
2	1 X 15 TPH BOILER	SLOPE/BEG GASE	01	Particulate Matter	35 METER STACK HEIGHT FROM GROULD LEVEL

- 1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	AS PER E(P) RULES, 1986
2	01	Particulate Matter	AS PER E(P) RULES, 1986

- The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
- Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
- The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
- The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.
- Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
- The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
- In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
- Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
- Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
- Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

1. This consent is valid for the production capacity of Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material C-Heavy Molasses-430 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material B-Heavy Molasses-333 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material Sugar Syrup-299 TPD and by Product FUSEL OIL 6.0 MT/ Month.
2. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
3. The earlier Board has issued a CTO Air vide letter no 133975/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2021, dated-18.08.2021 is revoked.
4. This CTO shall be subject to the order to be passed in O.A. No.- 301/2020 Satyapal Singh Versus State of U.P. by Hon'ble NGT.
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P. Rules 1986.
8. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
9. Industry shall abide by orders/ directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986. \
12. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
13. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
14. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on revoking of Closure order, the Consent order shall become valid.
15. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
16. In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.
17. The unit shall submit the point wise compliance report of the conditions imposed in the N.O.C issued by the Board for the expansion of the industry within a month.
18. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
19. The Project Proponent shall submit the validation report for Rectified Spirit/ENA/Ethanol-100 KL/Day production from any reputed Institute such as NSI, Kanpur/VSI, Pune or any other

competent institute within 03 months after starting B-Heavy molasses based operation. If the validation report carried out by any reputed institute is same as claim made by the unit. The SPCB may further allowed to operate as per proposal of the unit.

20. The maximum storage capacity of the lagoons is for 7 days holding capacity of the concentrated spent wash. Excess Capacity of storage lagoon shall be dismantled within 3 months and progress submitted to the Board.

21. Bio composting shall not be allowed. Bio composting yard shall be dismantled within 06 months and progress submitted to the Board.

22. This consent is valid only for Zero Liquid Discharge (ZLD).

23. This consent is valid for 365 days operation of the industry of a year.

24. Unit shall submit balance fee of Rs. 50,000/- within 15 days in the Board.

25. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2023.01.25 17:48:11 +05'30'

Chief Environmental Officer (Circle 3)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
148785/UPPCB/Circle3(UPPCBHO)/CTO/water/
SHAMLI/2022

Dated : 30/01/2022

To ,

Shri RAJAT LAL
M/s SHAMLI DISTILLERY AND CHEMICAL WORKS
SHAMLI DISTILLERY AND CHEMICAL WORKS SHAMLI,SHAMLI,247776
SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHAMLI DISTILLERY AND CHEMICAL WORKS

Reference Application No :14914422

Dated :30/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SHAMLI DISTILLERY AND CHEMICAL WORKS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 20/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2022.01.30 14:43:40 +05'30'

Chief Environmental Officer (Circle 3)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2022.01.30 14:43:51 +05'30'

Chief Environmental Officer (Circle 3)

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHAMLI DISTILLERY AND CHEMICAL WORKS vide

Consent Order No. 14914422/ Water

Dated : 30/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material C-Heavy Molasses-430 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material B-Heavy Molasses-333 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material Sugar Syrup-299 TPD and by Product FUSEL OIL 6.0 MT/ Month..

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	12.0 KLD	Septic Tank
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	Oil & Grease	AS PER E(P) RULES, 1986
5	Quantity of Discharge	12.0 KLD

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.

14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.
18. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production capacity of Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material C-Heavy Molasses-430 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material B-Heavy Molasses-333 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material Sugar Syrup-299 TPD and by Product FUSEL OIL 6.0 MT/ Month.
2. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
3. Earlier Board has issued a CTO vide letter no- 133890/U PPCB/Circle3(U PPCBH0)/CTO/water/SHAMLI/2021, dated-18.08.2021 is revoked.
4. The industry shall submit the permission from the State Ground Water Authority within 3 months failing which consent shall be deemed automatically cancelled.
5. This CTO shall be subject to the order to be passed in O.A. No.- 301/2020 Satyapal Singh Versus State of U.P. by Hon'ble NGT.
6. Unit must installed STP for treatment of domestic effluent and submit compliance to the Board within one month.
7. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
8. The E.T.P. unit operation line up Strengthening is to be maintained.
9. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
10. No effluent is allowed to discharge outside factory premises.
11. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
12. The industry will submit the permission from the State Ground Water Authority within 03 month, failing which consent shall be deemed automatically cancelled.
13. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
14. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
15. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
16. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
17. This consent is valid only for Zero Liquid Discharge (ZLD).
18. This consent is valid for 365 days operation of the industry of a year.
19. The Project Proponent shall submit the validation report for 100 KLD Rectified Spirit/ENA/Ethanol-100 KL/Day production from any reputed Institute such as NSI, Kanpur/VSI, Pune or any other competent institute within 03 months after starting B-Heavy molasses based operation. If the validation report carried out by any reputed institute is same as claim made by the unit. The SPCB may further allowed to operate as per proposal of the unit.
20. The maximum storage capacity of the lagoons is for 7 days holding capacity of the concentrated spent wash. Excess Capacity of storage lagoon shall be dismantled within 3 months and progress

submitted to the Board.

21. Bio composting shall not be allowed. Bio composting yard shall be dismantled within 06 months and progress submitted to the Board.

22. All generate Slope shall be used in the Boiler mixed with baggasse as fuel.

23. Unit shall submit balance fee of Rs. 50,000/- within 15 days in the Board.

24. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR

CHAUHAN

Date: 2022.01.30 14:44:06 +05'30'

Chief Environmental Officer (Circle 3)